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GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

COLLECTION OF THE MEGHALAYA ACTS AND ORDINANCE

FOR THE YEAR 2012

INDEX

LIST OF MEGHALAYA ACTS AND ORDINANCE 2012

The 22nd March, 2012.

No.LL(B) 62/2004/256.—The Meghalaya Appropriation (No.I) Act, 2012 (Act No. 1 of 2012) is hereby published for general information

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MEGHALAYA ACT NO. 1 OF 2012.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 21st March, 2012.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 22nd March, 2012.

THE MEGHALAYA APPROPRIATION (N0.I) 2012

to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of Financial Year 2011-2012

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-third Year of the Republic of India as follows:-

Short title	**1.**	This Act may be called the Meghalaya Appropriation (No.I) Act, 2012.
Withdrawal of **₹480,70,99,978** from and out of the Consolidated Fund of Meghalaya.	**2.**	From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of ₹ **480,70,99,978 (Rupees four hundred eighty crore seventy lakh ninety nine thousand nine hundred seventy eight)** only towards defraying the several charges which will come in course of payment during the financial year ending on the thirty first day of March, 2012 in respect of the services specified in Column (2) of the Schedule.
Appropriation	**3.**	The sums authorized to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 2011-2012.

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
01	*Revenue*			
	2011 - PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE	1,47,02,379	...	1,47,02,379
	2058 - STATIONERY AND PRINTING--	53,98,977	...	53,98,977
	Total Revenue	***2,01,01,356***	...	***2,01,01,356***
	Capital			
	4058 - CAPITAL OUTLAY ON STATIONERY & PRINTING			
	Total Capital	...	...	...
02	*Revenue*			
	2012 - GOVERNOR	...	30,00,000	30,00,000
	Total Revenue	...	***30,00,000***	***30,00,000***
	Capital			
	4216 - CAPITAL OUTLAY ON HOUSING-	...	1,30,02,900	1,30,02,900
	Total Capital	...	***1,30,02,900***	***1,30,02,900***
03	*Revenue*			
	2013 - COUNCIL OF MINISTERS--	4,49,600	...	4,49,600
	2070 - OTHER ADMINISTRATIVE SERVICES			
	Total Revenue	***4,49,600***	...	***4,49,600***
04	*Revenue*			
	2014 - ADMINISTRATION OF JUSTICE-	2,29,21,264	...	2,29,21,264
	Total Revenue	***2,29,21,264***	...	***2,29,21,264***
05	*Revenue*			
	2015 - ELECTIONS			
	Total Revenue			
06	*Revenue*			
	2029 - LAND REVENUE	39,06,621	...	39,06,621
	2245 - RELIEF ON ACCOUNT OF NATURAL CALAMITIES			
	2250 - OTHER SOCIAL SERVICES			
	3475 - OTHER GENERAL ECONOMIC SERVICES			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	Total Revenue	***39,06,621***	...	***39,06,621***
	Capital			
	6225 - LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.			
	6250 - LOANS FOR OTHER SOCIAL SERVICES			
	6401 - LOANS FOR CROP HUSBANDRY			
	Total Capital	...	...	...
07	***Revenue***			
	2030 - STAMPS AND REGISTRATION-	29,74,878	...	29,74,878
	Total Revenue	***29,74,878***	...	***29,74,878***
08	***Revenue***			
	2039 - STATE EXCISE-			
	Total Revenue			
09	***Revenue***			
	2040 - TAXES ON SALES, TRADE ETC.	...	...	...
	2045 - OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			
	Total Revenue	...	...	...
10	***Revenue***			
	2041 - TAXES ON VEHICLES	1,02,89,571	...	1,02,89,571
	2070 - OTHER ADMINISTRATIVE SERVICES			
	3055 - ROAD TRANSPORT			
	Total Revenue	***1,02,89,571***	...	***1,02,89,571***
	Capital			
	5053 - CAPITAL OUTLAY ON CIVIL AVIATION	3,01,79,775	...	3,01,79,775
	5055 - CAPITAL OUTALY ON ROAD TRANSPORT	7,00,00,000	...	7,00,00,000
	Total Capital	***10,01,79,775***	...	***10,01,79,775***
11	***Revenue***			
	2045 - OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	13,76,220	...	13,76,220
	2501 - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-			
	2801 - POWER			
	2810 - NEW AND RENEWABLE ENERGY			
	Total Revenue	***13,76,220***	...	***13,76,220***

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	Capital 6801 - LOANS FOR POWER PROJECTS			
	Total Capital	...	...	...
12	*Revenue* 2047 - OTHER FISCAL SERVICES- 2048 - APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT			
	Total Revenue			
	Revenue 2048 - APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT			
	Total Revenue			
	Revenue 2049 - INTEREST PAYMENTS	...	...	...
	Total Revenue	...	...	...
	Revenue 2051 - PUBLIC SERVICE COMMISSION	...	28,13,597	28,13,597
	Total Revenue	...	*28,13,597*	*28,13,597*
13	*Revenue* 2052 - SECRETARIAT- GENERAL SERVICES 2251 - SECRETARIAT- SOCIAL SERVICES 3451 - SECRETARIAT- ECONOMIC SERVICES-	12,11,218	...	12,11,218
	Total Revenue	*12,11,218*	...	*12,11,218*
	Capital 5275 - CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			
	Total Capital	...	...	...
14	*Revenue* 2053 - DISTRICT ADMINISTRATION	1,22,41,991	...	1,22,41,991
	Total Revenue	*1,22,41,991*	...	*1,22,41,991*
15	*Revenue* 2054 - TREASURY AND ACCOUNTS ADMINISTRATION-	1,37,96,519	...	1,37,96,519
	Total Revenue	*1,37,96,519*	...	*1,37,96,519*
16				

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	Revenue			
	2055 - POLICE.	21,97,97,938	...	21,97,97,938
	2070 - OTHER ADMINISTRATIVE SERVICES	5,20,25,913	...	5,20,25,913
	2216 - HOUSING-			
	Total Revenue	***27,18,23,851***	...	***27,18,23,851***
	Capital			
	4055 - CAPITAL OUTLAY ON POLICE	16,24,44,000	...	16,24,44,000
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	Total Capital	***16,24,44,000***	...	***16,24,44,000***
17	*Revenue*			
	2056 - JAILS.			
	Total Revenue			
	Capital			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	Total Capital	...	...	...
18	*Revenue*			
	2058 - STATIONERY AND PRINTING--	80,00,000	...	80,00,000
	Total Revenue	***80,00,000***	...	***80,00,000***
	Capital			
	4058 - CAPITAL OUTLAY ON STATIONERY & PRINTING			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	Total Capital	...	...	...
19	*Revenue*			
	2052 - SECRETARIAT- GENERAL SERVICES			
	2059 - PUBLIC WORKS			
	2203 - TECHNICAL EDUCATION			
	2204 - SPORT AND YOUTH SERVICES -			
	2205 - ART AND CULTURE-			
	2216 - HOUSING-			
	Total Revenue			
	Capital			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.	...	...	...

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	4202 - CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE	1,00,00,000	...	1,00,00,000
	4210 - CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	4403 - CAPITAL OUTLAY ON ANIMAL HUSBANDRY			
	4404 - CAPITAL OUTLAY ON DAIRY DEVELOPMENT			
	Total Capital	***1,00,00,000***	...	***1,00,00,000***
20	***Revenue***			
	2070 - OTHER ADMINISTRATIVE SERVICES	3,62,77,915	...	3,62,77,915
	Total Revenue	***3,62,77,915***	...	***3,62,77,915***
	Capital			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	Total Capital	...	...	...
21	***Revenue***			
	2075 - MISCELLANEOUS GENERAL SERVICES			
	2202 - GENERAL EDUCATION-	61,96,29,000	...	61,96,29,000
	2203 - TECHNICAL EDUCATION	2,30,73,000	...	2,30,73,000
	2204 - SPORT AND YOUTH SERVICES -	4,38,66,000	...	4,38,66,000
	2205 - ART AND CULTURE-	7,45,00,000	...	7,45,00,000
	2236 - NUTRITION-			
	3425 - OTHER SCIENTIFIC RESEARCH-			
	3454 - CENSUS,SURVEY AND STATISTICS			
	Total Revenue	***76,10,68,000***	...	***76,10,68,000***
	Capital			
	4202 - CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE			
	6202 - LOANS FOR EDUCATION, SPORTS, ART AND CULTURE			
	Total Capital	...	...	...
22	***Revenue***			
	2070 - OTHER ADMINISTRATIVE SERVICES			
	2216 - HOUSING-	6,00,000	...	6,00,000
	3454 - CENSUS,SURVEY AND STATISTICS			
	Total Revenue	***6,00,000***	...	***6,00,000***

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
23	*Revenue*			
	2070 - OTHER ADMINISTRATIVE SERVICES	...	...	...
	Total Revenue	...	...	...
24	*Revenue*			
	2071 - PENSIONS AND OTHER RETIREMENT BENEFITS	...	...	...
	Total Revenue	...	...	...
25	*Revenue*			
	2075 - MISCELLANEOUS GENERAL SERVICES			
	Total Revenue			
26	*Revenue*			
	2210 - MEDICAL AND PUBLIC HEALTH-			
	2211 - FAMILY WELFARE-	...	...	...
	Total Revenue	...	...	...
	Capital			
	4210 - CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	10,00,00,000	...	10,00,00,000
	4211 - CAPITAL OUTLAY ON FAMILY WELFARE-			
	Total Capital	***10,00,00,000***	...	***10,00,00,000***
27	*Revenue*			
	2215 - WATER SUPPLY AND SANITATION	14,98,26,000	...	14,98,26,000
	2216 - HOUSING-			
	Total Revenue	***14,98,26,000***	...	***14,98,26,000***
	Capital			
	4215 - CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.			
	4216 - CAPITAL OUTLAY ON HOUSING-	50,00,000	...	50,00,000
	Total Capital	***50,00,000***	...	***50,00,000***
28	*Revenue*			
	2216 - HOUSING-	...	...	...
	Total Revenue	...	...	...
	Capital			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	6216 - LOANS FOR HOUSING			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	Total Capital	...	...	...
29	*Revenue*			
	2216 - HOUSING-			
	2217 - URBAN DEVELOPMENT	2,50,00,000	...	2,50,00,000
	Total Revenue	***2,50,00,000***	...	***2,50,00,000***
	Capital			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	4217 - CAPITAL OUTLAY ON URBAN DEVELOPMENT	7,33,000	...	7,33,000
	6217 - LOANS FOR URBAN DEVELOPMENT-			
	Total Capital	***7,33,000***	...	***7,33,000***
30	*Revenue*			
	2220 - INFORMATION AND PUBLICITY			
	Total Revenue			
31	*Revenue*			
	2230 - LABOUR AND EMPLOYMENT-	7,89,88,596	...	7,89,88,596
	Total Revenue	***7,89,88,596***	...	***7,89,88,596***
32	*Revenue*			
	3456 - CIVIL SUPPLIES	53,15,851	...	53,15,851
	Total Revenue	***53,15,851***	...	***53,15,851***
	Capital			
	4408 - CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING			
	Total Capital	...	...	...
33	*Revenue*			
	2235 - SOCIAL SECURITY AND WELFARE-			
	Total Revenue			
	Capital			
	6235 - -LOANS FOR SOCIAL SECURITY AND WELFARE-			
	Total Capital	...	...	...
34	*Revenue*			
	2225 - WELFARE OF S.CS.,S.TS. AND OTHER B.CS.			
	2235 - SOCIAL SECURITY AND WELFARE-	20,11,72,540	...	20,11,72,540

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	2236 - NUTRITION-	1,26,08,000	...	1,26,08,000
	Total Revenue	***21,37,80,540***	...	***21,37,80,540***
	Capital			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	4235 - CAPITAL OUTLAY ON SOCIAL SECURITY AND WELFARE			
	6225 - LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.			
	Total Capital	...	...	...
35	*Revenue*			
	2235 - SOCIAL SECURITY AND WELFARE-	15,15,168	...	15,15,168
	Total Revenue	***15,15,168***	...	***15,15,168***
36	*Revenue*			
	2075 - MISCELLANEOUS GENERAL SERVICES			
	2235 - SOCIAL SECURITY AND WELFARE-	42,63,000	...	42,63,000
	Total Revenue	***42,63,000***	...	***42,63,000***
37	*Revenue*			
	2250 - OTHER SOCIAL SERVICES			
	Total Revenue			
38	*Revenue*			
	3451 - SECRETARIAT- ECONOMIC SERVICES-	103,64,47,386	...	103,64,47,386
	Total Revenue	***103,64,47,386***	...	***1,03,64,47,386***
39	*Revenue*			
	2425 - CO-OPERATION	1,63,60,000	...	1,63,60,000
	Total Revenue	***1,63,60,000***	...	***1,63,60,000***
	Capital			
	4425 - CAPITAL OUTLAY ON CO-OPERATION	3,15,00,000	...	3,15,00,000
	4435 - CAPITAL OUTLAY ON OTHER AGRICULTURE PROGRAMMES			
	6425 - LOANS FOR COOPERATION-			
	Total Capital	***3,15,00,000***	...	***3,15,00,000***
40	*Revenue*			
	2552 - NORTH EASTERN AREAS	2,64,00,000	...	2,64,00,000
	3451 - SECRETARIAT- ECONOMIC SERVICES-			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	Total Revenue	***2,64,00,000***	...	***2,64,00,000***
	Capital			
	4552 - CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	Total Capital	...	...	...
41	*Revenue*			
	3454 - CENSUS,SURVEY AND STATISTICS	...	...	...
	Total Revenue	...	...	...
42	*Revenue*			
	2216 - HOUSING-			
	3475 - OTHER GENERAL ECONOMIC SERVICES			
	Total Revenue			
43	*Revenue*			
	2216 - HOUSING-			
	2401 - CROP HUSBANDRY	...	...	...
	2408 - FOOD STORAGE AND WAREHOUSING			
	2415 - AGRICULTURAL RESEARCH AND EDUCATION			
	2435 - OTHER AGRICULTURAL PROGRAMMES			
	2701 - -MEDIUM IRRIGATION.			
	2702 - MINOR IRRIGATION	14,72,13,600	...	14,72,13,600
	2711 - FLOOD CONTROL AND DRAINAGE			
	Total Revenue	***14,72,13,600***	...	***14,72,13,600***
	Capital			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	4401 - CAPITAL OUTLAY ON CROP HUSBANDRY			
	4416 - INVESTMENTS IN AGRICULTURAL FINANCIAL INST.			
	4702 - CAPITAL OUTLAY ON MINOR IRRIGATION	2,50,00,000	...	2,50,00,000
	4711 - CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS			
	6401 - LOANS FOR CROP HUSBANDRY			
	Total Capital	***2,50,00,000***	...	***2,50,00,000***
44	*Revenue*			
	2701 - -MEDIUM IRRIGATION.			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	2711 - FLOOD CONTROL AND DRAINAGE			
	Total Revenue			
	Capital			
	4701 - CAPITAL OUTLAY ON MEDIUM IRRIGATION.			
	4711 - CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS			
	Total Capital	...	...	...
45	*Revenue*			
	2216 - HOUSING-			
	2402 - SOIL AND WATER CONSERVATION	2,89,12,000	...	2,89,12,000
	2415 - AGRICULTURAL RESEARCH AND EDUCATION	5,47,000	...	5,47,000
	Total Revenue	***2,94,59,000***	...	***2,94,59,000***
46	*Revenue*			
	2501 - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	26,93,73,000	...	26,93,73,000
	Total Revenue	***26,93,73,000***	...	***26,93,73,000***
47	*Revenue*			
	2216 - HOUSING-	2,20,78,575	...	2,20,78,575
	2235 - SOCIAL SECURITY AND WELFARE-			
	2403 - ANIMAL HUSBANDRY-	6,62,73,560	...	6,62,73,560
	2415 - AGRICULTURAL RESEARCH AND EDUCATION	47,23,880	...	47,23,880
	Total Revenue	***9,30,76,015***	...	***9,30,76,015***
	Capital			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	4403 - CAPITAL OUTLAY ON ANIMAL HUSBANDRY			
	6225 - LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.			
	6403 - LOANS FOR ANIMAL HUSBANDARY			
	Total Capital	...	...	...
48	*Revenue*			
	2216 - HOUSING-			
	2404 - DAIRY DEVELOPMENT	9,06,840	...	9,06,840
	2415 - AGRICULTURAL RESEARCH AND EDUCATION			
	Total Revenue	***9,06,840***	...	***9,06,840***

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
49	*Revenue*			
	2216 - HOUSING-			
	2405 - FISHERIES	1,07,41,000	...	1,07,41,000
	2415 - AGRICULTURAL RESEARCH AND EDUCATION	7,51,000	...	7,51,000
	Total Revenue	***1,14,92,000***	...	***1,14,92,000***
	Capital			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	4405 - CAPITAL OUTLAY ON FISHERIES			
	Total Capital	...	...	...
50	*Revenue*			
	2406 - FORESTRY AND WILDLIFE	1,01,06,157	...	1,01,06,157
	2415 - AGRICULTURAL RESEARCH AND EDUCATION			
	Total Revenue	***1,01,06,157***	...	***1,01,06,157***
	Capital			
	4406 - CAPITAL OUTLAY ON FORESTRY AND WILD LIFE			
	Total Capital	...	...	...
51	*Revenue*			
	2216 - HOUSING-			
	2236 - NUTRITION-			
	2401 - CROP HUSBANDRY			
	2501 - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	10,00,00,000	...	10,00,00,000
	2505 - RURAL EMPLOYMENT.	43,50,00,000	...	43,50,00,000
	2515 - OTHER RURAL DEVELOPMENT PROGRAMMES	33,27,99,000	...	33,27,99,000
	Total Revenue	***86,77,99,000***	...	***86,77,99,000***
	Capital			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	4515 - CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -			
	6515 - LOANS FOR OTHER RURAL DEVELOPMENT PROGRAMME			
	Total Capital	...	...	...
52	*Revenue*			
	2852 - INDUSTRIES	91,04,676	...	91,04,676

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	Total Revenue	***91,04,676***	...	***91,04,676***
	Capital			
	4854 - CAPITAL OUTLAY ON CEMENT			
	4885 - CAPITAL OUTLAY ON INDUSTRIES AND MINERALS.			
	6885 - Other Loans to Industries and Minerals	3,00,00,000	...	3,00,00,000
	Total Capital	***3,00,00,000***	...	***3,00,00,000***
53	*Revenue*			
	2216 - HOUSING-			
	2851 - VILLAGE AND SMALL INDUSTRIES-	5,55,31,058	...	5,55,31,058
	Total Revenue	***5,55,31,058***	...	***5,55,31,058***
	Capital			
	4851 - Capital Outlay on Village and Small Industries.			
	6851 - LOANS FOR VILLAGE AND SMALL INDUSTRIES			
	Total Capital	...	...	...
54	*Revenue*			
	2216 - HOUSING-			
	2851 - VILLAGE AND SMALL INDUSTRIES-	65;48,122	...	65,48,122
	Total Revenue	***65,48,122***	...	***65,48,122***
	Capital			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	4851 - Capital Outlay on Village and Small Industries.			
	6851 - LOANS FOR VILLAGE AND SMALL INDUSTRIES			
	Total Capital	...	...	...
55	*Revenue*			
	2853 - NON FERROUS MINING AND METALLURGICAL INDUSTRIES	5,13,08,690	...	5,13,08,690
	Total Revenue	***5,13,08,690***	...	***5,13,08,690***
	Capital			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	4853 - CAPITAL OUTLAY ON NON-FERROUS MINING AND METALLURGICAL			
	Total Capital	...	...	...
56	*Revenue*			
	3054 - ROADS AND BRIDGES			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	Total Revenue			
	Capital			
	5054 - CAPITAL OUTLAY ON ROADS AND BRIDGES			
	Total Capital	...	...	...
57	*Revenue*			
	3452 - TOURISM	4,36,00,000	...	4,36,00,000
	Total Revenue	***4,36,00,000***	...	***4,36,00,000***
	Capital			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	5275 - CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			
	5452 - CAPITAL OUTLAY ON TOURISM	90,00,000	...	90,00,000
	7452 - Loans for Tourism.			
	Total Capital	***90,00,000***	...	***90,00,000***
58	*Revenue*			
	3606 - AID MATERIALS AND EQUIPMENTS-			
	Total Revenue			
59	*Capital*			
	5465 - INVESTMENT IN GENERAL FINANCIAL AND TRADING INSTITUTIONS			
	Total Capital	...	...	...
	Capital			
	6003 - INTERNAL DEBT OF THE STATE GOVERNMENT			
	Total Capital	...	...	...
	Capital			
	6004 - LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT			
	Total Capital	...	...	...
60	*Capital*			
	7610 - LOANS TO GOVERMENT SERVANTS ETC..	1,27,89,500	...	1,27,89,500
	Total Capital	***1,27,89,500***	...	***1,27,89,500***
61	*Capital*			
	7615 - MISCELLANEOUS LOANS			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	Total Capital	...	...	...
62	*Capital* 7810 - INTER-STATE SETTLEMENT			
	Total Capital	...	...	...
63	*Capital* 7999 - APPROPRIATION TO THE CONTINGENCY FUND			
	Total Capital	...	...	...
	TOTAL	**480,70,99,978**	**1,88,16,497**	**482,59,16,475**

L. M. SANGMA,
Secretary to the Government of Meghalaya,
Law Department.

The 29th March, 2012.

No.LL(B) 62/2004/275.—The Meghalaya Appropriation (No.II) Act, 2012 (Act No. 2 of 2012) is hereby published for general information

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MEGHALAYA ACT NO. 2 OF 2012.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 28th March, 2012.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 29th March, 2012.

THE MEGHALAYA APPROPRIATION (N0.II) 2012

to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of Financial Year ending on the thirty first day of March,2013

Be it enacted by the Legislature of the State of Meghalaya in the Sixty third Year of the Republic of India as follows:-

Short title and Commencement

1. (i) This Act may be called the Meghalaya Appropriation (No.II) Act, 2012.

(ii) It shall come into force on the first day of April, 2012

Withdrawal of **₹ 7601,08,67,000/-** from and out of the Consolidated Fund of Meghalaya for the financial year 2012-2013.

2. From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sum of **₹ 7601,08,67,000/- (Rupees Seven Thousand Six Hundred and One Crore Eight Lakh Sixty Seven Thousand)** only towards defraying the several charges which will come in course of payment during the financial year ending on the thirty first day of March, 2013 in respect of the services specified in Column (2) of the Schedule.

Appropriation

3. The sums authorized to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	Revenue			
01	2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE	46,83,84,000	1,67,16,000	48,51,00,000
	2058 STATIONERY AND PRINTING--	3,89,00,000	...	3,89,00,000
	Total Revenue	50,72,84,000	1,67,16,000	52,40,00,000
	Capital			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	92,00,000	...	92,00,000
	Total Capital	92,00,000	...	92,00,000
	Revenue			
02	2012 GOVERNOR	...	5,00,00,000	5,00,00,000
	Total Revenue	...	5,00,00,000	5,00,00,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-	...	...	...
	Total Capital	...	...	...
	Revenue			
03	2013 COUNCIL OF MINISTERS--	10,09,00,000	...	10,09,00,000
	2070 OTHER ADMINISTRATIVE SERVICES	...	...	...
	Total Revenue	10,09,00,000	...	10,09,00,000
	Revenue			
04	2014 ADMINISTRATION OF JUSTICE-	8,65,90,000	2,48,10,000	11,14,00,000
	Total Revenue	8,65,90,000	2,48,10,000	11,14,00,000
	Revenue			
05	2015 ELECTIONS	32,18,00,000	...	32,18,00,000
	Total Revenue	32,18,00,000	...	32,18,00,000
	Revenue			
06	2029 LAND REVENUE	14,76,00,000	...	14,76,00,000
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES	19,27,00,000	...	19,27,00,000
	2250 OTHER SOCIAL SERVICES	50,000	...	50,000
	3475 OTHER GENERAL ECONOMIC SERVICES	...	...	...
	Total Revenue	34,03,50,000	...	34,03,50,000
	Capital			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	6225 LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.	...	...	...
	6401 LOANS FOR CROP HUSBANDRY	...	...	...
	Total Capital	...	...	...
	Revenue			
07	2030 STAMPS AND REGISTRATION-	1,36,00,000	...	1,36,00,000
	Total Revenue	1,36,00,000	...	1,36,00,000
	Revenue			
08	2039 STATE EXCISE-	13,25,00,000	...	13,25,00,000
	Total Revenue	13,25,00,000	...	13,25,00,000
	Revenue			
09	2040 TAXES ON SALES, TRADE ETC.	18,82,50,000	...	18,82,50,000
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	9,50,000	...	9,50,000
	Total Revenue	18,92,00,000	...	18,92,00,000
	Revenue			
10	2041 TAXES ON VEHICLES	10,97,00,000	...	10,97,00,000
	2070 OTHER ADMINISTRATIVE SERVICES	13,10,00,000	...	13,10,00,000
	3055 ROAD TRANSPORT	...	...	...
	Total Revenue	24,07,00,000	...	24,07,00,000
	Capital			
	5053 CAPITAL OUTLAY ON CIVIL AVIATION	1,16,00,000	...	1,16,00,000
	5055 CAPITAL OUTALY ON ROAD TRANSPORT	20,84,00,000	...	20,84,00,000
	Total Capital	22,00,00,000	...	22,00,00,000
	Revenue			
11	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	89,00,000	...	89,00,000
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	2,50,00,000	...	2,50,00,000
	2801 POWER	271,99,00,000	...	271,99,00,000
	2810 NEW AND RENEWABLE ENERGY	5,20,00,000	...	5,20,00,000
	Total Revenue	280,58,00,000	...	280,58,00,000
	Capital			
	4801 CAPITAL OUTLAY ON POWER PROJECTS	...	...	...
	6801 LOANS FOR POWER PROJECTS	...	...	...
	Total Capital	...	...	...

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	Revenue			
12	2047 OTHER FISCAL SERVICES-	36,00,000	...	36,00,000
	Total Revenue	36,00,000	...	36,00,000
	Revenue			
	2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT	...	20,43,00,000	20,43,00,000
	Total Revenue	...	20,43,00,000	20,43,00,000
	Revenue			
	2049 INTEREST PAYMENTS	...	335,75,96,000	335,75,96,000
	Total Revenue	...	335,75,96,000	335,75,96,000
	Revenue			
	2051 PUBLIC SERVICE COMMISSION	...	2,08,00,000	2,08,00,000
	Total Revenue	...	2,08,00,000	2,08,00,000
	Revenue			
13	2052 SECRETARIAT- GENERAL SERVICES	55,78,36,000	...	55,78,36,000
	2251 SECRETARIAT- SOCIAL SERVICES	7,08,00,000	...	7,08,00,000
	3451 SECRETARIAT- ECONOMIC SERVICES-	26,68,00,000	...	26,68,00,000
	Total Revenue	89,54,36,000	...	89,54,36,000
	Capital			
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES	...	...	...
	Total Capital	...	...	...
	Revenue			
14	2053 DISTRICT ADMINISTRATION	21,25,00,000	...	21,25,00,000
	Total Revenue	21,25,00,000	...	21,25,00,000
	Revenue			
15	2054 TREASURY AND ACCOUNTS ADMINISTRATION-	16,54,03,000	...	16,54,03,000
	Total Revenue	16,54,03,000	...	16,54,03,000
	Revenue			
16	2055 POLICE.	306,39,80,000	10,20,000	306,50,00,000
	2070 OTHER ADMINISTRATIVE SERVICES	20,31,85,000	7,000	20,31,92,000
	2216 HOUSING-	1,69,00,000	...	1,69,00,000
	Total Revenue	328,40,65,000	10,27,000	328,50,92,000
	Capital			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	4055 CAPITAL OUTLAY ON POLICE	21,65,00,000	...	21,65,00,000
	Total Capital	21,65,00,000	...	21,65,00,000
	Revenue			
17	2056 JAILS.	14,35,00,000	...	14,35,00,000
	Total Revenue	14,35,00,000	...	14,35,00,000
	Revenue			
18	2058 STATIONERY AND PRINTING--	19,35,00,000	...	19,35,00,000
	Total Revenue	19,35,00,000	...	19,35,00,000
	Capital			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	1,54,00,000	...	1,54,00,000
	4216 CAPITAL OUTLAY ON HOUSING-	...	...	...
	Total Capital	1,54,00,000	...	1,54,00,000
	Revenue			
19	2052 SECRETARIAT- GENERAL SERVICES	3,78,03,000	...	3,78,03,000
	2059 PUBLIC WORKS	156,40,77,000	6,10,000	156,46,87,000
	2216 HOUSING-	7,53,00,000	...	7,53,00,000
	Total Revenue	167,71,80,000	6,10,000	167,77,90,000
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.	66,28,80,000	...	66,28,80,000
	4202 CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE	3,80,00,000	...	3,80,00,000
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	...	...	...
	4216 CAPITAL OUTLAY ON HOUSING-	5,24,50,000	...	5,24,50,000
	Total Capital	75,33,30,000	...	75,33,30,000
	Revenue			
20	2070 OTHER ADMINISTRATIVE SERVICES	25,18,18,000	...	25,18,18,000
	Total Revenue	25,18,18,000	...	25,18,18,000
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.	...	...	...
	Total Capital	...	...	...
	Revenue			
21	2075 MISCELLANEOUS GENERAL SERVICES	...	...	...
	2202 GENERAL EDUCATION-	1085,85,76,000	...	1085,85,76,000
	2203 TECHNICAL EDUCATION	21,58,00,000	...	21,58,00,000

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	2204 SPORT AND YOUTH SERVICES -	68,84,76,000	...	68,84,76,000
	2205 ART AND CULTURE-	60,54,67,000	...	60,54,67,000
	3425 OTHER SCIENTIFIC RESEARCH-	44,00,000	...	44,00,000
	3454 CENSUS,SURVEY AND STATISTICS	68,79,000	...	68,79,000
	Total Revenue	1237,95,98,000	...	1237,95,98,000
	Capital			
	4202 CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE	5,00,00,000	...	5,00,00,000
	6202 LOANS FOR EDUCATION, SPORTS, ART AND CULTURE	...	...	...
	Total Capital	5,00,00,000	...	5,00,00,000
	Revenue			
22	2070 OTHER ADMINISTRATIVE SERVICES	10,75,00,000	...	10,75,00,000
	2216 HOUSING-	7,95,00,000	...	7,95,00,000
	3454 CENSUS,SURVEY AND STATISTICS	...	...	...
	Total Revenue	18,70,00,000	...	18,70,00,000
	Revenue			
23	2070 OTHER ADMINISTRATIVE SERVICES	4,72,00,000	...	4,72,00,000
	Total Revenue	4,72,00,000	...	4,72,00,000
	Revenue			
24	2071 PENSIONS AND OTHER RETIREMENT BENEFITS	225,63,00,000	...	225,63,00,000
	Total Revenue	225,63,00,000	...	225,63,00,000
	Revenue			
25	2075 MISCELLANEOUS GENERAL SERVICES	82,00,000	...	82,00,000
	Total Revenue	82,00,000	...	82,00,000
	Revenue			
26	2210 MEDICAL AND PUBLIC HEALTH-	289,40,93,000	...	289,40,93,000
	2211 FAMILY WELFARE-	34,28,93,000	...	34,28,93,000
	Total Revenue	323,69,86,000	...	323,69,86,000
	Capital			
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	70,55,00,000	...	70,55,00,000
	4211 CAPITAL OUTLAY ON FAMILY WELFARE-	50,00,000	...	50,00,000
	Total Capital	71,05,00,000	...	71,05,00,000
	Revenue			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
27	2215 WATER SUPPLY AND SANITATION	120,53,99,000	...	120,53,99,000
	2216 HOUSING-	36,00,000	...	36,00,000
	Total Revenue	120,89,99,000	...	120,89,99,000
	Capital			
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.	294,08,00,000	...	294,08,00,000
	4216 CAPITAL OUTLAY ON HOUSING-	50,00,000	...	50,00,000
	Total Capital	294,58,00,000	...	294,58,00,000
	Revenue			
28	2216 HOUSING-	14,58,00,000	...	14,58,00,000
	Total Revenue	14,58,00,000	...	14,58,00,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-	1,12,00,000	...	1,12,00,000
	6216 LOANS FOR HOUSING	...	...	...
	Total Capital	1,12,00,000	...	1,12,00,000
	Revenue			
29	2217 URBAN DEVELOPMENT	85,99,01,000	...	85,99,01,000
	Total Revenue	85,99,01,000	...	85,99,01,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-	5,00,000	...	5,00,000
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT	250,32,58,000	...	250,32,58,000
	6217 LOANS FOR URBAN DEVELOPMENT-	...	...	...
	Total Capital	250,37,58,000	...	250,37,58,000
	Revenue			
30	2220 INFORMATION AND PUBLICITY	15,19,64,000	...	15,19,64,000
	Total Revenue	15,19,64,000	...	15,19,64,000
	Revenue			
31	2230 LABOUR AND EMPLOYMENT-	41,13,98,000	...	41,13,98,000
	Total Revenue	41,13,98,000	...	41,13,98,000
	Revenue			
32	3456 CIVIL SUPPLIES	19,99,00,000	...	19,99,00,000
	Total Revenue	19,99,00,000	...	19,99,00,000
	Capital			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	4408 CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING	...	...	...
	Total Capital	...	...	...
	Revenue			
33	2235 SOCIAL SECURITY AND WELFARE-	...	...	...
	Total Revenue	...	...	...
	Capital			
	6235 -LOANS FOR SOCIAL SECURITY AND WELFARE-	12,00,000	...	12,00,000
	Total Capital	12,00,000	...	12,00,000
	Revenue			
34	2225 WELFARE OF S.CS.,S.TS. AND OTHER B.CS.	87,61,60,000	...	87,61,60,000
	2235 SOCIAL SECURITY AND WELFARE-	84,38,81,000	...	84,38,81,000
	2236 NUTRITION-	97,51,29,000	...	97,51,29,000
	Total Revenue	269,51,70,000	...	269,51,70,000
	Capital			
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY AND WELFARE	19,36,00,000	...	19,36,00,000
	6225 LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.	...	...	...
	Total Capital	19,36,00,000	...	19,36,00,000
	Revenue			
35	2235 SOCIAL SECURITY AND WELFARE-	64,00,000	...	64,00,000
	Total Revenue	64,00,000	...	64,00,000
	Revenue			
36	2075 MISCELLANEOUS GENERAL SERVICES	3,00,000	...	3,00,000
	2235 SOCIAL SECURITY AND WELFARE-	1,72,45,000	6,55,000	1,79,00,000
	Total Revenue	1,75,45,000	6,55,000	1,82,00,000
	Revenue			
37	2250 OTHER SOCIAL SERVICES	50,000	...	50,000
	Total Revenue	50,000	...	50,000
	Revenue			
38	3451 SECRETARIAT- ECONOMIC SERVICES-	446,76,00,000	...	446,76,00,000
	Total Revenue	446,76,00,000	...	446,76,00,000
	Revenue			
39	2425 CO-OPERATION	28,57,49,000	...	28,57,49,000

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	Total Revenue	28,57,49,000	...	28,57,49,000
	Capital			
	4425 CAPITAL OUTLAY ON CO-OPERATION	11,23,09,000	...	11,23,09,000
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURE PROGRAMMES	1,30,00,000	...	1,30,00,000
	6425 LOANS FOR COOPERATION-	2,27,04,000	...	2,27,04,000
	Total Capital	14,80,13,000	...	14,80,13,000
	Revenue			
40	2552 NORTH EASTERN AREAS	113,37,00,000	...	113,37,00,000
	Total Revenue	113,37,00,000	...	113,37,00,000
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	93,13,00,000	...	93,13,00,000
	Total Capital	93,13,00,000	...	93,13,00,000
	Revenue			
41	3454 CENSUS,SURVEY AND STATISTICS	14,09,46,000	...	14,09,46,000
	Total Revenue	14,09,46,000	...	14,09,46,000
	Revenue			
42	2216 HOUSING-	2,25,000	...	2,25,000
	3475 OTHER GENERAL ECONOMIC SERVICES	4,23,00,000	...	4,23,00,000
	Total Revenue	4,25,25,000	...	4,25,25,000
	Revenue			
43	2216 HOUSING-	1,02,00,000	...	1,02,00,000
	2401 CROP HUSBANDRY	240,48,50,000	5,00,000	240,53,50,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	5,35,00,000	...	5,35,00,000
	2435 OTHER AGRICULTURAL PROGRAMMES	10,58,00,000	...	10,58,00,000
	2701 -MEDIUM IRRIGATION.	50,00,000	...	50,00,000
	2702 MINOR IRRIGATION	134,44,00,000	...	134,44,00,000
	2711 FLOOD CONTROL AND DRAINAGE	28,00,000	...	28,00,000
	Total Revenue	392,65,50,000	5,00,000	392,70,50,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-	65,00,000	...	65,00,000
	4401 CAPITAL OUTLAY ON CROP HUSBANDRY	1,55,00,000	...	1,55,00,000
	4416 INVESTMENTS IN AGRICULTURAL FINANCIAL INST.	30,00,000	...	30,00,000
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.	5,00,000	...	5,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	4702 CAPITAL OUTLAY ON MINOR IRRIGATION	88,30,00,000	...	88,30,00,000
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	59,22,00,000	...	59,22,00,000
	Total Capital	150,07,00,000	...	150,07,00,000
	Revenue			
44	2701 -MEDIUM IRRIGATION.	...	...	...
	2711 FLOOD CONTROL AND DRAINAGE	83,00,000	...	83,00,000
	Total Revenue	83,00,000	...	83,00,000
	Capital			
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.	...	...	...
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	2,68,00,000	...	2,68,00,000
	Total Capital	2,68,00,000	...	2,68,00,000
	Revenue			
45	2216 HOUSING-	66,00,000	...	66,00,000
	2402 SOIL AND WATER CONSERVATION	172,87,87,000	...	172,87,87,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	32,13,000	...	32,13,000
	Total Revenue	173,86,00,000	...	173,86,00,000
	Revenue			
46	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	32,63,00,000	...	32,63,00,000
	Total Revenue	32,63,00,000	...	32,63,00,000
	Revenue			
47	2216 HOUSING-	3,61,00,000	...	3,61,00,000
	2403 ANIMAL HUSBANDRY-	91,55,28,000	...	91,55,28,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	2,82,75,000	...	2,82,75,000
	Total Revenue	97,99,03,000	...	97,99,03,000
	Revenue			
48	2216 HOUSING-	72,00,000	...	72,00,000
	2404 DAIRY DEVELOPMENT	9,90,73,000	...	9,90,73,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	4,27,000	...	4,27,000
	Total Revenue	10,67,00,000	...	10,67,00,000
	Revenue			
49	2216 HOUSING-	12,00,000	...	12,00,000
	2405 FISHERIES	21,34,00,000	...	21,34,00,000

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	2415 AGRICULTURAL RESEARCH AND EDUCATION	31,00,000	...	31,00,000
	Total Revenue	21,77,00,000	...	21,77,00,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-	10,00,000	...	10,00,000
	4405 CAPITAL OUTLAY ON FISHERIES	2,00,00,000	...	2,00,00,000
	Total Capital	2,10,00,000	...	2,10,00,000
	Revenue			
50	2406 FORESTRY AND WILDLIFE	135,38,09,589	11,00,000	135,49,09,589
	2415 AGRICULTURAL RESEARCH AND EDUCATION	3,01,08,411	...	3,01,08,411
	Total Revenue	138,39,18,000	11,00,000	138,50,18,000
	Capital			
	4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE	21,18,00,000	...	21,18,00,000
	Total Capital	21,18,00,000	...	21,18,00,000
	Revenue			
51	2216 HOUSING-	61,00,000	...	61,00,000
	2401 CROP HUSBANDRY	2,10,00,000	...	2,10,00,000
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	23,45,00,000	...	23,45,00,000
	2505 RURAL EMPLOYMENT.	92,00,00,000	...	92,00,00,000
	2515 OTHER RURAL DEVELOPMENT PROGRAMMES	181,26,72,000	...	181,26,72,000
	Total Revenue	299,42,72,000	...	299,42,72,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-	16,28,000	...	16,28,000
	4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -	20,00,000	...	20,00,000
	Total Capital	36,28,000	...	36,28,000
	Revenue			
52	2852 INDUSTRIES	6,48,51,000	...	6,48,51,000
	Total Revenue	6,48,51,000	...	6,48,51,000
	Capital			
	4854 CAPITAL OUTLAY ON CEMENT	5,00,00,000	...	5,00,00,000
	4885 CAPITAL OUTLAY ON INDUSTRIES AND MINERALS.	26,00,000	...	26,00,000
	6885 Other Loans to Industries and Minerals	10,00,000	...	10,00,000
	Total Capital	5,36,00,000	...	5,36,00,000

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	Revenue			
53	2851 VILLAGE AND SMALL INDUSTRIES-	50,02,00,000	...	50,02,00,000
	Total Revenue	50,02,00,000	...	50,02,00,000
	Capital			
	4851 Capital Outlay on Village and Small Industries.	...	...	...
	6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES	...	...	...
	Total Capital	...	...	...
	Revenue			
54	2851 VILLAGE AND SMALL INDUSTRIES-	28,02,49,000	...	28,02,49,000
	Total Revenue	28,02,49,000	...	28,02,49,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-	50,00,000	...	50,00,000
	4851 Capital Outlay on Village and Small Industries.	6,54,00,000	...	6,54,00,000
	6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES	...	...	...
	Total Capital	7,04,00,000	...	7,04,00,000
	Revenue			
55	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	34,45,00,000	...	34,45,00,000
	Total Revenue	34,45,00,000	...	34,45,00,000
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-	...	...	...
	4853 CAPITAL OUTLAY ON NON-FERROUS MINING AND METALLURGICAL	...	...	...
	Total Capital	...	...	...
	Revenue			
56	3054 ROADS AND BRIDGES	140,30,00,000	...	140,30,00,000
	Total Revenue	140,30,00,000	...	140,30,00,000
	Capital			
	5054 CAPITAL OUTLAY ON ROADS AND BRIDGES	341,30,96,000	...	341,30,96,000
	Total Capital	341,30,96,000	...	341,30,96,000
	Revenue			
57	3452 TOURISM	24,26,00,000	...	24,26,00,000
	Total Revenue	24,26,00,000	...	24,26,00,000
	Capital			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.	...	...	...
	5452 CAPITAL OUTLAY ON TOURISM	11,00,000	...	11,00,000
	7452 Loans for Tourism.	...	...	...
	Total Capital	11,00,000	...	11,00,000
	Revenue			
58	3606 AID MATERIALS AND EQUIPMENTS-	...	...	...
	Total Revenue	...	...	...
	Capital			
59	5465 INVESTMENT IN GENERAL FINANCIAL AND TRADING INSTITUTIONS	...	...	...
	Total Capital	...	...	...
	Capital			
	6003 INTERNAL DEBT OF THE STATE GOVERNMENT	...	198,72,03,000	198,72,03,000
	Total Capital	...	198,72,03,000	198,72,03,000
	Capital			
	6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT	...	20,87,25,000	20,87,25,000
	Total Capital	...	20,87,25,000	20,87,25,000
	Capital			
60	7610 LOANS TO GOVERMENT SERVANTS ETC..	15,86,00,000	...	15,86,00,000
	Total Capital	15,86,00,000	...	15,86,00,000
	Capital			
61	7615 MISCELLANEOUS LOANS	...	...	...
	Total Capital	...	...	...
	Capital			
62	7810 INTER-STATE SETTLEMENT	...	...	...
	Total Capital	...	...	...
	Capital			
63	7999 APPROPRIATION TO THE CONTINGENCY FUND	...	...	...
	Total Capital	...	...	...

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
TOTAL		7013,68,25,000	587,40,42,000	7601,08,67,000

L. M. SANGMA,
Secretary to the Government of Meghalaya,
Law Department.

The 30th March, 2012.

No.LL(B) 87/97/161.—The Meghalaya Municipal (Amendment) Act, 2012 (Act No. 3 of 2012) is hereby published for general information.

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MEGHALAYA ACT NO. 3 OF 2012.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 29th March, 2012.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 30th March, 2012.

THE MEGHALAYA MUNICIPAL (AMENDMENT) ACT, 2012

An

Act

further to amend the Meghalaya Municipal Act (the Assam Act, 1956 as adapted and amended by Meghalaya).

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-third Year of Republic of India as follows: -

Short title, extent and commencement.

1. (1) This Act may be called the Meghalaya Municipal (Amendment) Act, 2012.

(2) It extends to the municipal areas of the State of Meghalaya.

(3) It shall come into force at once.

Omission of existing Section 43A.

2. Section 43A of the Meghalaya Municipal Act (Assam Act, 1956 as adapted and amended by Meghalaya) (hereinafter referred to as the principal Act) shall be omitted.

Insertion of new section 49A.

3. After Section 49 of the principal Act, the following new section 49A shall be inserted, namely,-

"49A- Municipal Accounts Committee and its functions- (1) Without prejudice to the provisions of sections 48 and 49 of the Act the Board may constitute a Municipal Accounts Committee consisting of such members as specified by the Board.

"(2) The functions of the Committee shall be to examine the accounts of the Board and also to check whether the audit observations and instructions made or given from time to time have been complied with; to undertake physical verification of cash, stock and assets of the Board; and to discharge such other functions as may be entrusted by the Board.

"(3) In the discharge of its functions the Committee shall have powers to summon person concerned and call for books of accounts and other relevant records.

"(4) The Committee shall submit quarterly report to the Board".

Insertion of new Clause (e) to sub-section (1) of Section 60.

4. In sub-section (1) of Section 60 of the principal Act, after clause (d), the following new Clause (e) shall be inserted, namely,-

"(e) fifthly, 25% of the municipal budget shall be earmarked for provision of basic services to the urban poor. In case, the fund so earmarked is not utilised for the purpose during a particular year, either fully or partially, the balance amount shall be carried over to the succeeding year's budget."

Insertion of new section 67A.

5. After Section 67 of the principal Act, the following new section 67A shall be inserted, namely,-

"67A-Constitution of State Level Property Tax Board (1) The State Government shall, by notification constitute a State Level Property Tax Board. The Board so constituted shall or cause to enumerate all properties within the jurisdiction of the municipalities; review the present property tax system and make recommendation for basis of assessment and valuation of properties and modalities for periodic revisions.

(2) The composition of the State Level Property Tax Board, appointment of Member Secretary, terms of office, functions, officers and staff, budget & accounts may be as prescribed.

Insertion of Chapter VA and new Sections 151A, 151B, 151C, 151D, 151E, 151F, 151G, 151H, 151I, 151J, 151K.

6. After Chapter V of the principal Act, the following new Chapter V A and new Sections 151A, 151B, 151C, 151D, 151E, 151F, 151G, 151H, 151I, 151J, 151K shall be inserted, namely,-

“Chapter V A

BUDGET ESTIMATE, ACCOUNTS & AUDIT”

“151A-Preparation of Annual Budget - The Board shall prepare a budget estimate of the municipality every year for the ensuing financial year in the format as may be prescribed in the Meghalaya Municipal Accounting Manual.”

“151B-Budget to be sent to the State Government - The annual budget of following approved by the Board shall be submitted to the State Government for inclusion in the state budget as a supplement to state budget for local bodies before 31st January in each year.”

“151C-Revision of Budget - The annual budget so approved may be revised if considered necessary by the Board with the approval of State Government.”

“151D- Preparation of State Municipal Accounting Manual-The State Government shall notify a Manual to be called as the Meghalaya Municipal Accounting Manual containing details of all financial matters and procedures relating thereto in respect of the Municipality.”

“151E- Maintenance of accounts - The Board shall prepare and maintain accounts of the municipality in such form, and in such manner, as may be prescribed in the Meghalaya Municipal Accounting Manual.”

“151F- Statement of Income & Expenditure: The Board shall or cause to prepare, within three months of the next financial year a financial statement containing an income and expenditure account and a receipt and payment account for the preceding year in the format as may be prescribed in the Meghalaya Municipal Accounting Manual.”

“151G- Balance sheet - The Board shall prepare or cause to prepare within three months of the next financial year a balance sheet of the assets and the liabilities of the Municipality for the preceding year in the form prescribed in the Meghalaya Municipal Accounting Manual.”

“151H- Approval of Municipal Accounts-The Board shall approve the account of the previous financial year within four months of the next financial year.”

“151I- Submission of financial statements to auditor - The financial statements prepared under section 151F & 151G be placed before the Board which, after approval, shall be submitted to the Auditor as may be appointed by the State Government.”

“151J- Power of Auditor (1) The municipal accounts as contained in the financial statement, including the accounts of special funds, if any, and the balance sheet shall be audited by Examiner of Local Accounts or his equivalent or an Auditor appointed by the State Government.

“(2) The Comptroller & Auditor General of India shall provide Technical Guidance and Supervision over the proper maintenance and Audit of the accounts of the Board and shall prepare an Annual Technical Inspection report based on such Technical guidance and Supervision and the test check of accounts of the municipality and forward a copy of the report to the State Government.

“(3) Notwithstanding the provisions of subsection (2) the Comptroller and Auditor General may send the report of such audit to the State Legislature.

“(4) The Board shall take necessary action on the report of the Auditor along with test audit report of the Comptroller and Auditor General, within six weeks of receipt.”

“151K- Submission of audited accounts - The Board shall, after adoption of the financial statement and the balance sheet and the report of the Auditor along with Test Audit Report of the Comptroller and Auditor General by the Board, forward the same to the State Government for placing before the State Legislature along with the action taken report with intimation to the Auditor and Comptroller and Auditor General.”

L. M. SANGMA,
Secretary to the Government of Meghalaya,
Law Department.

The 30th March, 2012.

No.LL(B) 114/2010/57.—The Meghalaya State Finance Commission Act, 2012 (Act No. 4 of 2012) is hereby published for general information.

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MEGHALAYA ACT NO. 4 OF 2012.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 29th March, 2012.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 30th March, 2012.

An

to constitute a State Finance Commission and to determine the qualifications requisite for appointment as members of the Finance Commission and the manner in which they shall be selected and to prescribe their powers and for matter connected therewith.

Whereas, it is expedient to make all the local bodies of the State to have financial autonomy to further democratic decentralization for which constitution of a State Finance Commission to consider and recommend the principle which will govern the distribution of revenue between the State Government and the Local Bodies is necessary;

And, whereas, further, Part IX of the Constitution of India does apply to the state of Meghalaya;

And, whereas, also, Part IX-A of the Constitution of India, except normal areas of Shillong, does not apply to the tribal areas of the State of Meghalaya;

And, whereas, it is expedient to constitute a single State Finance Commission for all the local bodies which will also be suitable to local bodies exempted by the aforementioned provisions of the Constitution on the basis of the existing administrative arrangements to enable all the local bodies to have financial autonomy to perform functions analogous to the functions of other local bodies constituted under Part IX and Part IX-A of the constitution while retaining the distinctive tribal identity protected by the Sixth Schedule of the Constitution of India which is foundational to the local bodies of the State;

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-third Year of the Republic of India as follows: -

Short title and commencement. 1. (1) This Act may be called the Meghalaya State Finance Commission Act, 2012.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Definitions. 2. In this Act, unless the context otherwise requires, -

(a) "Act" means the Meghalaya State Finance Commission Act, 2012;

(b) "Commission" means the Meghalaya State Finance Commission constituted under sub-section (1) of section 3 of the Act;

(c) "members" means members of the Commission including the chairperson, other members and include the Member-Secretary appointed under section 4 of the Act;

(d) "prescribed" means prescribed by rules made under this Act;

(e) "State Government" means the Government of the State of Meghalaya; and

(f) "State Legislature" means the Legislature of the State of Meghalaya;

(g) "Traditional Bodies" means the existing Chiefs of Traditional Institutions or Village Durbars by whatever name they are constituted under the customary laws or conventions.

Constitution of a State Finance Commission. 3. (1) The State Government shall, as soon as may be within one year from the commencement of this Act and thereafter at the expiry of every fifth year, constitute a body to be known as the Meghalaya State Finance Commission to review the financial position of the Traditional Bodies, Municipalities or Municipal Boards notwithstanding any term by which urban local bodies are called in the State and also the Autonomous District Councils as the State Government may deem it necessary and to make recommendations as to -

(a) the principles which should govern –

(i) the distribution between the State and the Traditional Bodies, Municipalities or Municipal Boards or the Autonomous District Councils of the net proceeds of the taxes, duties, tolls and fees leviable by the State, which may be divided between them to enable these bodies to perform the functions assigned and which may be assigned to it under any laws in force or orders and the allocation between the Traditional Bodies, Municipalities and the Autonomous District Councils at all levels of their respective shares of such proceeds;

(ii) the determination of the taxes, duties, tolls and fees which may be assigned to or, appropriated by the Traditional Bodies, Municipalities and the Autonomous District Councils;

(iii) the grant-in-aid to the Traditional Bodies, Municipalities and the Autonomous District Councils from the Consolidated Fund of Meghalaya;

(b) the measures needed to improve the financial position of the Traditional Bodies, Municipalities and the Autonomous District Councils;

(c) any other matter referred to the Commission by the State Government in the interests of sound finances of the Traditional Bodies, Municipalities and the Autonomous District Councils; and

(d) any other matter referred to the Commission by the State Government in the interest of the effective implementation of responsibilities required to be undertaken by the Village Durbars, Municipalities and Autonomous District Councils.

(2) The State Government shall cause every recommendation made by the Commission under this section together with an explanatory memorandum as to the action taken thereon to be laid before the State Legislature.

The Composition and qualifications for appointment as, and the manner of selection of, members of the Commission.

4. The composition of the Commission constituted under sub-section (1) of section 3 shall consist of -

(a) a Chairperson who shall be selected from among persons who have had experience in public affairs;

(b) and the members not exceeding four in numbers who shall be selected from among persons who –

(i) have special knowledge of the finances and accounts of Government; or

(ii) have had wide experience in financial matters and in administration; or

(iii) have special knowledge of economics.

(c) The Member Secretary, who shall be appointed by the State Government.

Personal interest to disqualify members.

5. Before appointing a person to be a member of the Commission, the State Government shall satisfy itself that the person will have no such financial or other interest as is likely to affect prejudicially his functions as a member of the Commission and the State Government shall also satisfy itself from time to time with respect to every member of the Commission that he has no such interest and any person who is or, whom the State Government proposes to appoint to be, a member of the Commission shall, whenever required by the State Government so to do, furnish such information as the State Government considers necessary for the performance by him of his duties under this Act.

Disqualifications for being a member of the Commission.

6. A person shall be disqualified for being appointed as, or for being, a member of the Commission, -

(a) if he is mentally unsound;

(b) if he is an undischarged insolvent;

(c) if he has been convicted of immoral offence;

(d) if he has such financial or other interest as is likely to affect smooth functioning as member of the Commission.

Term of office of members and eligibility for reappointment.

7. Every member of the Commission shall hold office for such period as may be specified in the order of the State Government appointing him, but shall be eligible for reappointment:

Provided that he may, by letter addressed to the State Government, resign his office.

Conditions of service and salaries and allowances of members.

8. The members of the Commission shall render whole-time or part-time service to the Commission as the State Government may in each case specify and there shall be paid to the members of the Commission such fees or salaries and such allowances as may be prescribed.

Procedures and powers of the Commission.

9. (1) The Commission shall determine their procedure and methods of functioning as assigned to under this Act.

(2) The Commission may consider for its adoption the template for reports of the Commission recommended by the Thirteenth Finance Commission of India.

(3) The Commission, in the performance of their functions, shall have all the powers of a civil court under the Code of Civil Procedure, 1908 (Central Act No.5 of 1908), while trying a suit in respect of the following matters, namely, -

(a) summoning and enforcing the attendance of any official, person or witnesses;

(b) requiring the production of any document;

(c) requisitioning any public record from any court or office.

(4) The Commission shall have powers to require any person to furnish information on such points or matters as in the opinion of the Commission may be useful for, or relevant to, any matter under the consideration of the Commission.

Power to make rules.

10. (1) The State Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Act.

(2) Every rule made under this Act shall, as soon as after it is made, be laid before the State Legislature.

L. M. SANGMA,
Secretary to the Government of Meghalaya,
Law Department.

The 30th March, 2012.

No.LL(B) 95/2003/85.—The Meghalaya Fire and Emergency Services Act, 2012 (Act No. 5 of 2012) is hereby published for general information.

MEGHALAYA ACT NO. 5 OF 2012.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 29th March, 2012.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 30th March, 2012.

THE MEGHALAYA FIRE AND EMERGENCY SERVICES ACT, 2012

An

Act

to provide tor the maintenance of Fire and Emergency Service in the State of Meghalaya.

Whereas, it is expedient to provide for the maintenance of fire and emergency services in the Slate of Meghalaya;

It is enacted by the Legislature of the State of Meghalaya in the Sixty-third Year of the Republic of India as follows: -

Short title, extent and commencement.

1. (1) This Act may be called the Meghalaya Fire and Emergency Services Act, 2012.

(2) It extends to the whole State of Meghalaya.

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Definations. 2. In this Act, unless there is anything repugnant to the subject or context -

(a) "Act" means the Meghalaya Fire and Emergency

Services Act, 2012;

(b) "Director" means the Director of Fire and Emergency

Services appointed under Section 5;

(c) "Fire fighting property" includes -

(i) lands and buildings directly or indirectly connected with fire fighting;

(ii) fire engines, equipments, tools, implements and materials whatsoever used for fire fighting;

(iii) motor vehicles and other means of transport used in connection with fire fighting; or

(iv) uniform and badges or rank;

(d) "Fire Station" means any post or place declared, generally or specifically by the State Government to be a fire station;

(e) "Services" means the Meghalaya Fire and Emergency Services maintained under this Act;

(j) "Jurisdiction" means an area over which a Fire Station usually operates;

(f) "Licensing Authority" means such officer as may be authorized by the State Government;

(h) "Member" means and includes a member of the service who performs operational, supervisory, directional and executive duties in such ranks as may be prescribed by the State Government;

(i) "Officer in-charge" of a Fire Station includes the Fire Officer next in rank to the Officer in-charge of Fire Station or any other Officer holding charge of the Fire Station in absence of the Officer-in-charge;

(j) "Owner" includes occupier of a building, property, place, warehouse, workshop;

(k) “Pandal” means puja pandals and other pandals for big public gathering but does not include erection of pandals in private compound or places for use during bereavement, marriage ceremony and such other occasions in private gathering;

(l) “Place” means either enclosed or covered or open land having buildings or premises within 22 meters on any side of its surroundings;

(m) “prescribed” means prescribed by rules made under this Act by the State Government;

(n) “State Government” means the Government of the State of Meghalaya;

(o) “Treasury” means the Government Treasury;

(p) “Warehouse” means any building or place used whether temporarily or permanently for storing, keeping or otherwise dealing in any manner of such articles which in the opinion of the State Government are considered inflammable;

Explanation:- Godowns, factories, workshops, shops dealing in any manner with prescribed inflammable articles will be regarded as “Ware House” for the purpose of this Act;

(q) “Workshop” means any building or place where the processing of any article is carried on for purposes of trade or business, if such possessing of such articles which in the opinion of the State Government is considered inflammable and are notified in this respect;

Explanation: - The expression “processing” means making, altering, repairing, treating or otherwise dealing with any article by means of steam, electricity or other mechanical power;

(r) “Local Authority” means any Local Body and include Municipal Boards, Town Committees, Cantonment Boards, Durbar Shnongs or Village Councils and such other bodies as may be notified by the Government.

Constitution of Fire & Emergency Services,

3. There shall be constituted by the State Government, a service to be called the Meghalaya Fire and Emergency Services.

Composition of the service.

4. The service shall consist of the following, namely. -

(a) all members of the Meghalaya Fire and Emergency Services who were recruited before the commencement of this Act;

(b) all members recruited to the service in accordance with the provisions of this Act and rules;

Appointment of Director of Fire & Emergency Services.

5. The State Government may appoint a person to be Director of the Meghalaya Fire and Emergency Services borne on the IPS Cadre of the rank of Inspector General of Police, Meghalaya.

Superintendence and control of the service.

6. (1) The superintendence and control of the service shall vest in the Director who shall be under the administrative control and supervision of the State Government in the Home (Police) Department and shall be carried on by him in accordance with the provisions of this Act and the rules made thereunder.

(2) The State Government may create such posts and appoint such officers as it may deem fit to assist the Director in the discharge of his duties.

(3) The State Government may create as many divisions in the State as required and may also create such posts in such divisions and appoint such Divisional Officers as it may deem fit to assist the Director in the discharge of his duties throughout the State.

(4) The Director may with the approval of the State Government delegate any of the powers, functions and duties under this Act to such subordinate officer as he may deem fit.

Appointment of members of the Services.

7. (1) The Director or such other officer not below the rank of Deputy Director shall appoint the members of the Meghalaya Fire and Emergency Services in accordance with the rules made under this Act.

(2) Subject to the provisions of Article 311 of the Constitution of India and the Meghalaya Services (Discipline and Appeal) Rules 2011 the Officers of the service, as the State Government may authorize in this behalf, may at any time dismiss, suspend or reduce in rank or award any of the punishment to any member of the subordinate found responsible for remiss or negligence in the discharge of his duty or considered unfit. The Officer may also award any one or more punishment as provided in the Meghalaya Services (Discipline and Appeal) Rules, 2011. The provisions of the said rules shall apply, *mutatis mutandis,* with regard to procedure of awarding punishment and other disciplinary actions.

Issue of certificate to the member of the Services.

8. (1) Every person shall, on appointment to the service, receive a certificate in the prescribed form under the seal of the Director or an officer not below the rank of Deputy Director and thereupon such person shall have the powers,functions and privileges of a member of the service under this Act,

(2) The certificate referred to in sub-section (1) shall cease to have effect when the person named therein ceases for any reason to be a member of the service, and on his ceasing to be such member, he shall forthwith surrender the certificate to any officer empowered to receive such certificate.

(3) During any period of suspension, the powers, functions and privileges vested in any member of the service, shall be in abeyance but such member shall continue to be subject to the same discipline as he would have been if he had not been suspended.

Auxiliary Fire Force.

9. Whenever it appears to the State Government that, it is necessary to augment the service, it may enroll trained Home Guard Volunteers for such areas and on such terms and conditions as may be prescribed.

Powers of State Government to make orders.

10. The State Government may, from time; to time, make such general or special orders as it thinks fit and such order may be: -

(a) for providing the services with such appliances and equipments as it deem proper;

(b) for providing adequate supply of water and for securing that it shall be available for use,

(c) for constructing or providing station or hiring places for accommodating the members of the services and its fire fighting appliances;

(d) for giving rewards to persons who have given notice of fires and to those who have rendered effective support to the service on the occasion of fires;

(e) for the training, discipline and good conduct of the members of the service;

(f) for deciding or determining the cadre or terms and conditions of service of the members of the service and also members of other staff or creating such additional ranks and framing rules in respect of service conditions and conduct rules as it may deem fit;

(g) for sending members of the service with appliances and equipment beyond the limits of any area in which this Act is in force for purposes of fire fighting in the neighbourhood of such limits on such terms and conditions and under such exigencies of situation as it deems proper;

(h) for the employment of members of the service in any rescue, salvage or other special types of jobs or operations;

(i) for regulating and controlling the powers, duties and functions of the Director and other members of the service;

(j) generally for the maintenance of the service in due status of efficiency; and

(k) for conducting mock drill and in doing so all such powers as referred to in section 11 of the Act shall be exercisable by the members of the service.

Powers of members of the services on the occasion of fire.

11. In the event of fire in any area, any member of the service who is in charge of fire fighting operations on the spot may -

(a) remove, detain or order any other member of the service to remove any person who by his presence interferes with or impedes the operation for extinguishing the fire or for saving life or property;

(b) close any street or passage in or near which a fire is burning or raging;

(c) for the purpose of extinguishing fire, break into or through or pull down, any premises for the passage of those engaged in fire fighting or appliances or cause them to be broken into or through or pulled down causing as little damage as possible;

(d) require the authority in charge of water supply in the area to regulate the water-machine so as to provide water at a specified pressure at the place where fire has broken out and utilize the water of any stream, cistern, well or tank or any available source of water, public or private, for the purpose of extinguishing or limiting the spread of such fire;

(e) exercise the same powers for dispersing an assembly of persons likely to obstruct the fire fighting operations as if he were an Officer incharge of a Police Station and as if such an assembly were an unlawful assembly. He shall be entitled to the same immunities and protection as an officer in-charge of a Police Station shall be in exercise of such powers; and

(f) generally take such measures as may appear to him to be necessary for extinguishing the fire or for the protection of life or property and for which no Officer in-charge or any member of the service working under his order or instructions will be civilly or criminally prosecuted in the court of law.

Power of Director to make arrangement for supply of water.

12. The Director may, with the previous sanction of the State Government, enter into agreement with the authority incharge of water supply in any area for securing adequate supply of water in case of fire on such terms as to payment or otherwise as may be specified in the agreement.

Preventive measures and licences.

13. (1) The State Government may, by notification in the Official Gazette, require owners or occupiers of premises in any area or of any class of premises used for purposes which in its opinion are likely to cause a rise of fire, to take such precautions as may be specified in such notification.

(2) In case a warehouse is detected without a license, it shall be lawful for the Director or any Officer not below the rank of Station Officer, to direct the removal of prescribed article which are hazardous and likely to cause fire to a place of safety and on failure of the owner or occupier to do so, the Director or such Officer may seize, detain, remove, dispose or destroy such objects or hazardous goods. Such goods which have been seized, shall be destroyed or disposed off by public auction or by calling sealed tenders and the proceeds shall be deposited into the Treasury. The Director or such Officer not below the rank of Station Officer, shall not be liable to pay any compensation in any manner to any person in this respect.

Fireworks.

14. No building or place shall be used for purpose of manufacturing, making or otherwise dealing in any manner, in respect of fire works without previously obtaining a license for the same from the licensing authority or such officer as may be authorized.

Place of public gathering for entertainment.

15. (1) No building or structure of any kind shall be used for public gathering for amusement, entertainment or any other purposes where public may assemble, unless the owner, or occupier thereof shall have previously obtained a license.

(2) Application for such license shall be made to the licensing authority who shall refer the case to the Director and the Licensing Authority shall grant or refuse such license as may be recommended by the Director.

(3) No license shall be granted unless the building or structure conforms to such rules and conditions as may be prescribed for purposes of public safety.

(4) Advance payment of such fees as may be prescribed, is made.

Explanation: - Theaters, Cinemas, Circus, Fairs, Mellas and such other like matters come under provisions of this Section but does not include gathering in private compound or places for use during bereavement, marriage ceremony and such other occasions in private gathering.

Temporary structure or pandals.

16. A person who intends to erect a temporary structure or pandal with roof or walls made of straw, hay, ulugrass, galpata, hogla, darma, mat, canvas or other like materials for use as a place where members of the public may assemble shall apply to the licensing authority and the Licensing Authority shall grant or refuse such license as may be recommended by the Director subject to clause (k) of Section 2.

Conditions for granting license for ware-houses and workshops etc.

17. For carrying out the purposes of any or all the provisions of Sections 13, 14, 15 and 16 of this Act, the Licensing Authority may prescribe conditions in respect of -

(a) the limit of minimum or maximum quantity of such inflammable articles that may be stored, used or otherwise dealt with in a particular warehouse or workshop;

(b) determination of fees and method of calculation of fees and the manner in which payment has to be made in this respect;

(c) type or schedules or forms to be used in respect of granting license; and

(d) the precautionary measures to be taken in a warehouse.

Power of granting license.

18. Power of granting license under this Act shall be exercised by the Licensing Authority or by such officer who may be authorized by the State Government in this behalf.

Expenditure on the service.

19. The entire expenditure in connection with the service shall continue to be met out of the Consolidated Fund of the State of Meghalaya where the head of expenditure already existed before the commencement of this Act.

Penalties for violation of preventive measures.

20. (1) Any person who violates any of the provisions under Sections 14, 15, 16 and 17 or any provision of the Act, shall be punishable, on conviction by a Magistrate of First class, with imprisonment which may extend to two years or with fine which may extend to one lakh rupees or with both.

(2) Any person who uses any warehouse or any workshop in respect of which a license has been refused or after the license in respect thereof has been suspended or withdrawn during the time for which such license has been suspended shall be punishable, on conviction by a Magistrate of First class, with imprisonment which may extend to one year or with fine which may not be less than one lakh rupees or with both.

(3) Any holder of a license who breaks any of the conditions under which a license is held in respect of any warehouse or workshop shall be punishable, on conviction by a Magistrate, with imprisonment which may extend to six months or with fine which may extend to one lakh rupees or with both.

(4) Any person who willfully obstructs or offers any resistance to or impedes or otherwise interferes with the Director or any Officer exercising powers under sub-section (2) of Section 13, or any assistant accompanying the Director or such Officer while exercising such powers, shall be punishable, on conviction by a Magistrate with imprisonment which may extend to six months or with fine which may extend to ten thousand rupees or with both.

(5) Any person who willfully obstructs or interferes with any member of the services who is engaged in fire fighting operations, shall be punishable with imprisonment, which may extend to three months or with fine, which may extend to five thousand rupees or with both.

Information of outbreak of fire.

21. Any person who possesses any information regarding an outbreak of fire shall communicate the same without any delay to the nearest Fire Station.

Failure to give information.

22. Any person who without just cause fails to communicate information in his possession regarding an outbreak of fire shall be deemed to have committed an offence punishable under the first paragraph of Section 176 of the Indian Penal Code.

False report

23. Any person who knowingly gives or causes to be given a false report of the outbreak of a fire to any person authorized to receive such report by means of a statement, message or otherwise shall be punishable with imprisonment for three months or with fine which shall not be less than one thousand rupees or with both.

Employment on other duties.

24. It shall be lawful for the Director to employ the member of the service in any rescue, salvage or other work for which it is suitable by reason of its training, appliances and equipment to provide appropriate services and relief to the people in distress situation.

Enquiry into origin of fire and report.

25. (1) Where any fire has occurred within any area in which this Act is in force, the senior-most officer in rank among the members of the service in that area shall ascertain the facts as to the origin and cause of such fire and shall make a report thereon to the Director. The Director after having ascertained the facts into the origin or cause of the fire, may furnish, on application, to any Fire Assurance Company a report on payment of the prescribed fee.

(2) If after enquiry it was ascertained that the cause of the fire is unknown or caused by negligence of the owner or occupier of any building or other property, or arson, the Station Officer in whose jurisdiction the fire occurred, shall submit a First Information Report (F.I.R.) to the Police Station of that area for investigating the case.

Power to obtain information.

26. Any officer of the service not below the rank of Officer in Charge of a Fire Station may for the purpose of discharging his duties under the Act require the owner or occupier of any building or other property to supply information with respect to the character of such building or other property, the available water supplies and means of access thereto and other material particulars, and such owner or occupier shall furnish all the information in his possession.

Power of entry.

27. (1) The Director or any member of the service authorized by him in this behalf may enter any building, warehouse, workshop, cinema halls or place for purpose of any enquiry under this Act and for determining whether any inflammable articles are stored illegally or whether precautions against fire required to be taken in such place have been so taken.

(2) No claim shall lie against any member of the service for compensation for any damage necessarily caused by any entry made under sub-section (1).

Copnsumption of water.

28. No charge shall be made by any local authority for water consumed in fire fighting operations by the service.

No compensation for interruption of water supply.

29. No authority or in charge of water supply in an area shall be liable to claim compensation for damage by reason of any interruption of supply of water occasioned only by compliance of such authority with the requirement specified in clause (d) of Section 11.

Police Officer to aid.

30. It shall be the duty of Police Officers of all ranks to aid the members of the service in the execution of their duties under the Act.

Indemnity.

31. No suit, prosecution or other legal proceedings shall lie against any member of the Fire and Emergency Service or police or any person for anything which is done or intended to be done in good faith or in pursuance of this Act or any rule or order made thereunder.

Bar to other employment.

32. No member of the service shall engage in any employment or office whatsoever other than his duties under this Act unless expressly permitted to do so by the Director.

Restrictions respecting rights to form association, freedom of speech etc.

33. (1) No member of the Meghalaya Fire and Emergency Service under this Act shall, without the previous sanction in writing of the State Government -

(a) be a member of, or associated in any way with any trade union, labour union, political association or with any class of trade unions;

(b) be a member of, or associated in any way with any society, institution, association or organization not recognized as part of the service or is not a purely social, recreational or, religious nature; or

(c) communicate with the press or publish or cause to be published any book, letter or other document except where such communication or publication is of a purely literary, artistic or scientific character.

Explanation: - If any question arises as to whether any society, institution, association or organization is of a purely social, recreational or religious nature under clause (b) of this sub-section, the decision of the State Government shall be final.

(2) No member of the service shall participate in or address any public meeting or take part in any demonstration or strike organized by any political party or for any other purpose affecting discipline of the Services or other purposes as may be prescribed.

(3) Any member of the service who contravenes the provisions of this section shall, without prejudice to any other action that may be taken against, be punishable with imprisonment for a term, which may extend to two years or with fine, which may extend to ten thousand rupees or with both.

(4) Notwithstanding anything contained in the Code of Criminal Procedure, 1973 (Act 2 of 1974) an offence under this section shall be cognizable and bailable.

Reward.

34. Any officer not below the rank of Divisional Fire Services Officer may reward a member of the services for outstanding/exemplary/rate devotion to duty, discipline, courage, or any acts of merit as follows.

(a) **Director :** The Director may award highly commendations/commendation in the service books and/or cash reward as may be prescribed.

(b) **Deputy Director :** The Deputy Director may also award highly commendations/commendation in the service books and/or cash reward as may be prescribed.

(c) **Divisional Fire Services Officer :** Divisional Fire Service Officer may recommend any member (s) of the service to the Deputy Director or Director for cash reward and commendations.

Penalty for violation of duty, etc.

35. Any member of the service who -

(a) is found to be guilty of any violation of duty or willful breach of any provision of this Act or any rules or order made there under; or

(b) if found to be guilty of cowardice; or

(c) withdraws from the duties of his office without permission or without having given previous notice of at least two months; or

(d) being absent on leave fails without reasonable cause to report himself for duty on the expiration of such leave; or

(e) accepts any other employment or office in contravention of the provisions of Section 32 of this Act; or

(f) contravenes the provisions of Section 33; shall also be liable to departmental proceedings notwithstanding any other action taken under any other provision of the Act.

Rules governing discipline of personnel.

36. Fire and Emergency Service personnel in the State shall be governed by the existing relevant Discipline and Appeal Rules and other Service Conduct Rules in force, as applicable to the Indian Police Service, the State Police Service and others serving in the Police establishment.

Operation of other Law not barred.

37. Nothing in this Act shall be deemed to prevent any person from being prosecuted under any other law for any act or omission, which constitutes an offence under that Act;

Provided that no such prosecution, civil or criminal, shall be instituted except with the previous sanction of the State Government or of the authority prescribed in this behalf by the State Government if the act is done or purported to be done in the discharge of his official duty.

Training.

38. The State Government may establish a training centre in the State for providing courses or instructions in the prevention and extinguishment of fire and may close down or re-establish any such center.

Public Servants.

39. All members of the Meghalaya Fire and Emergency Service under this Act shall be deemed to be public servants as defined under Section 21 of the Indian Penal Code (Act No.45 of I860) and clause (c) of section 2 of the Prevention of Corruption Act, 1988.

Fire and Emergency Service personnel always on duty.

40. (1) The personnel of the service who are not on leave or under suspension shall, for all purposes of this Act, be considered to be always on duty and may at any time be deployed in any part of the State.

(2) The State Government shall, however, ensure the grant of at least one day off in a week to all personnel or make provision of appropriate compensatory benefits in lieu of such weekly off, if under extraordinary situations the same cannot be granted to any of them.

(3) Personnel of the service shall not abdicate his duties or withdraw himself from his place of posting or deployment, without proper authorization.

Explanation: An officer or personnel who, being absent on authorized leave, fails without reasonable cause to report for duty on the expiry of such leave, shall be deemed within the meaning of this Section to withdraw himself from the duties of his office.

(4) No personnel shall engage in any other employment, or office of profit whatsoever, other than his duties under this Act.

Power of State Government to make rules.

41. (1) The State Government may, by notification in the Official Gazette, make rules in respect of the gazetted and non- gazetted members of the service and for carrying out the purposes of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely, -

(a) to regulate appointment;

(b) to regulate promotion;

(c) for the compensation payable to the members of the service in case of accidents or to their dependence in case of death while engaged on duty;

(d) to regulate the functions of the service;

(e) to provide for twenty four hours access to the public; and

(f) any other matter which is to be, or may be, prescribed under this Act.

(3) Every rule made under this Act shall, as soon as after it is made, be laid in the Legislature of the State of Meghalaya.

Power to remove difficulty.

42. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the Official Gazette, make such provisions not in consistent with the provisions of this Act as appear to it to be necessary or expedient, for removing difficulty:

Provided that no such order shall be made after the expiry of the period of two years from the commencement of this Act.

(2) Every order made under this section shall, as soon after it is made, be laid before the Legislature of the State of Meghalaya.

L. M. SANGMA,
Secretary to the Government of Meghalaya,
Law Department.

The 30th March, 2012.

No.LL(B) 31/91/35.—The Meghalaya Professions, Trades, Callings and Employments Taxation (Amendment) Act, 2012 (Act No. 6 of 2012) is hereby published for general information.

MEGHALAYA ACT NO. 6 OF 2012.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 29th March, 2012.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 30th March, 2012.

THE MEGHALAYA PROFESSIONS, TRADES, CALLINGS AND EMPLOYMENTS TAXATION (AMENDMENT) ACT, 2012.

An

Act

further to amend the Meghalaya Professions, Trades, Calling and Employments Taxation Act (Assam Act VI of 1947 as adapted by Meghalaya).

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-Two Year of the Republic of India as follows :-

Short title and Commencement.

1. (1) This Act may be called the Meghalaya Professions, Tades, Calling and Employments Taxation (Amendment) Act, 2011.

(2) It shall come into force on the first day of April, 2012.

Amendment of the schedule to the Principal Act.

2. The existing Schedule to the Principal Act shall be substituted by the following new Schedule, namely, -

A.	Where the gross total annual income			Amount of Tax
(a)	Does not exceed ₹ 50,000/-			Nil
(b)	Exceeds ₹ 50,000/-	but below	₹ 75,000/-	200
(c)	Exceeds ₹ 75,000/-	but below	₹ 1,00,000/-	300
(d)	Exceeds ₹ 1,00,000/-	but below	₹ 1,50,000/-	500
(e)	Exceeds ₹ 1,50,000/-	but below	₹ 2,00,000/-	750
(f)	Exceeds ₹ 2,00,000/-	but below	₹ 2,50,000/-	1000
(g)	Exceeds ₹ 2,50,000/-	but below	₹ 3,00,000/-	1250
(h)	Exceeds ₹ 3,00,000/-	but below	₹ 3,50,000/-	1500
(i)	Exceeds ₹ 3,50,000/-	but below	₹ 4,00,000/-	1800
(j)	Exceeds ₹ 4,00,000/-	but below	₹ 4,50,000/-	2100
(k)	Exceeds ₹ 4,50,000/-	but below	₹ 5,00,000/-	2400
(l)	Exceeds ₹ 5,00,000/-			2500

L. M. SANGMA,
Secretary to the Government of Meghalaya,
Law Department.

The 30th March, 2012.

No.LL(B) 53/2002/566.—The Meghalaya Value Added Tax (Amendment) Act, 2012 (Act No. 7 of 2012) is hereby published for general information.

MEGHALAYA ACT NO. 7 OF 2012.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 29th March, 2012.

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THE MEGHALAYA VALUE ADDED TAX (AMENDMENT) ACT, 2012.

An

Act

further to amend the Meghalaya Value Added Tax Act, 2003

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-third Year of the Republic of India as follows :-

Short title and Commencement. 1. (1) This Act may be called the Meghalaya Value Added Tax (Amendment) Act, 2012.

(2) It shall be deemed to have come into force with effect from 1st May 2005.

Amendment of Section 44. 2. In the Meghalaya Value Added Tax Act, 2003 as amended in Section 44, the following new proviso shall be inserted, namely, -

"Provided that in respect of the sale of liquor, the point of sale as shall be made by the owner of Bonded ware house be deemed to be the first point of sale."

L. M. SANGMA,
Secretary to the Government of Meghalaya,
Law Department.

The 30th March, 2012.

No.LL(B)20/2012/25.–Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012 (Act No. 8 of 2012) is hereby published for general information.

MEGHALAYA ACT NO. 8 OF 2012.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 29th March, 2012.

Published in the Gazette of Meghalaya, Extra-Ordinary issue dated 30th March, 2012.

MEGHALAYA PRIVATE UNIVERSITIES (REGULATION OF ESTABLISHMENT AND MAINTENANCE OF STANDARDS) ACT, 2012

An

Act

to provide for regulation of private Universities in the State and for matters connected therewith.

Whereas it is necessary to ensure that private universities maintain the standards of infrastructures, teaching, research, examination and extension of services, fee structure, safeguarding the interest of the state as a whole and in particular of the student community by emphasizing on quality education and avoiding commercialization of higher education.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-third Year of the Republic of India as follows: -

Short title, application and commencement

1. (1) This Act may be called the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2012.

(2) It shall apply to all private universities established by or incorporated under a State Act and opened in Meghalaya in collaboration with foreign University, formal and non-formal or distance education made by private universities.

(3) It shall come into force with effect from the date of notification.

Definitions. 2. In this Act, unless the context otherwise requires, -

(a) "Act" means the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standard) Act, 2012;

(b) "application fee" means amount deposited by the sponsoring body along with the proposal and project report to establish a university in private sector;

(c) "off-campus center" means a center of the private university established by it outside the main campus (within or outside the State) operated and maintained as its constituent unit, having the university's compliment of facilities, faculty and staff;

(d) "off-shore campus" means a campus of the private university established by it outside the country, operated and maintained as its constituent unit, having the university's compliment of facilities, faculty and staff;

(e) "off-campus centre" "off-shore campus" and "study centre" as defined under these Regulations shall be applicable to the universities as defined under 2(f) of the UGC Act, 1956;

(f) "prescribed" means prescribed by rules made under this Act:

(g) "Private university" means university duly established through a State Act by a sponsoring body viz. a Society registered under the Meghalaya Registration of Societies Act, 1983 or any other corresponding law for the time being in force in a State or a Public Trust or a Company registered under Section 25 of the Companies Act, 1956;

(h) "State Government" means the State Government of Meghalaya;

(i) "study center" means a center established ad maintained or recognized by the university for the purpose of advising, counseling or for rendering any other assistance required by the students used in the context of distance education; and

(j) "Student" means a person duly admitted and pursuing a programme of study;

Establishment and recognition of Private Universities.

3. (1) Each private university shall be established by a separate State Act and shall conform to the relevant provisions of such State Act.

(2) For a Private University established by a State Act and which is non-functional within 2(two) years of establishment, any land allotted, whether privately owned or on lease or otherwise, will revert back to the owners(s) / lessee(s) on terms and conditions agreed upon.

(3) A private university shall be a unitary university having adequate facilities for teaching, research, examination and extension services with no power of affiliation.

(4) Government Representatives shall be included in the Board of Governors.

(5) A private university established under a State Act shall operate ordinarily within the boundary of the State concerned, subject to the following conditions, namely, -

(a) a private university shall fulfill the minimum criteria in terms of programmes, faculty, infrastructural facilities, financial viability as laid down from time to time by the UGC and other concerned statutory bodies to which it applies such as the All India Council for Technical Education (AICTE), the Bar Council of India (BCI), the Distance Education Council (DEC), the Dental Council of India (DCI), the Indian Nursing Council (INC), the Medical Council of India (MCI), the National Council for Teacher Education (NCTE), the Pharmacy Council of India (PCI), etc;

(b) the courses of studies prescribed for a first degree and/or the postgraduate degree/diploma programmes should have been formally approved by the respective academic bodies of the private university, such as Board of Studies, Academic Council or Governing Council or Executive Council;

(c) the programmes of study leading to a degree and or a post graduate degree or diploma offered by a private university shall conform to the relevant regulations or norms of the Education Department, Government of Meghalaya or the concerned statutory body as amended from time to time;

(d) a private university shall provide all the relevant information relating to the first degree or diploma programme(s) including the curriculum structure, contents, teaching and learning process, examination and evaluation system and the eligibility criteria for admission of students, to the education Department, Government of Meghalaya on a proforma prescribed by the UGC or Department prior to starting of these programmes;

(e) Education Department, Government of Meghalaya on detailed examination of the information made available as well as the representations and grievances received by it from the students as well as concerned public relating to the deficiencies of the proposed programme(s) not conforming to various Government regulations, shall inform the concerned university about any shortcomings in respect of conformity to relevant regulations, for rectification. The university shall offer the programme(s) only after necessary rectification;

(f) the admission procedure and fixation of fees shall be in accordance with the norms or guidelines prescribed by the UGC and other concerned statutory bodies;

(g) relaxation of fees for poor SC/ST and meritorious students of the State is to be formulated by a separate policy of the private university in consultation with Government of Meghalaya.

Application for establishment of Private Universities.

4. (1) An application in the prescribed format along with letter of intent for establishment of a private university shall be submitted to the Government in the Education Department well in time before the date on which the sponsoring body proposes to establish such private university.

(2) The application shall be duly acknowledged by the Director of Higher and Technical Education, Meghalaya.

(3) The application shall be signed by such persons authorized to authenticate instruments on behalf of the sponsoring body.

(4) An application fee (non-refundable) of rupees ten thousand only shall be enclosed with the application through a crossed account payee bank draft in favour of the Government of Meghalaya through the Director of Higher and Technical Education, Meghalaya, payable at Shillong. The money received on account of application fee shall be deposited by the Director of Higher and Technical Education in current account in a nationalized bank to be operated jointly by the Director of Higher and Technical Education and the Finance and Accounts Officer of the Directorate.

(5) Application for the establishment of the private university shall contain the project report with all relevant particulars and be accompanied by at least ten copies of such detailed project report including soft copies in a format to be prescribed by the Department at the appropriate time.

(6) The Government has the right to reject an application for reasons as it deems justifiable. The sponsoring body may, however, apply afresh for a new or a modified project along with application fee, not later than 6 months from the date of rejection of previous proposal.

Acceptance and Rejection

5. (1) In case of acceptance or rejection of the application for establishment of a private university, the Government shall communicate the same formally.

(2) In case of acceptance, when the formalities as per the relevant Act have been complied with, the sponsor shall procure land and have

proper infrastructure including teaching staff as per the UGC norms or any other authority as the case may be without which they cannot start the university.

Endowment Fund.

6. (1) The endowment fund in the form of a bank guarantee issued by a scheduled bank shall be pledged in the name of the Director of Higher and Technical Education, Meghalaya who shall also be the custodian for all documents and instruments related to the endowment fund and its investment.

(2) In case the private university or the sponsoring body contravenes any of the provisions of the regulations or rules made there under, a part or whole of the endowment fund may be forfeited by the Government but before such forfeiture, a show cause notice shall be served by the Government on the sponsoring body or the private university, as the case may be.

(3) The Government shall, among other things, duly consider the reply submitted by the sponsoring body or private university.

(4) In case the reply to show cause notice issued under sub-section (2) is not submitted by the sponsoring body or by the Registrar of the university within 45 days of receipt of the notice, the Government may decide the case on an ex-parte basis.

(5) The forfeited amount of endowment fund shall be used in the manner as specified in the relevant provisions of the governing Act.

Inspection and Disclosure of information.

7. The State Government shall have the right to cause inspection of all records and premises of the university at any given time. In the event of the university violating conditions set forth in the relevant Act or in the event of the university deviating from norms and extant regulations laid down by the UGC, the State Government may call for all relevant information from the concerned private university in whatsoever form as may be prescribed at the relevant time.

Consequences of violations.

8. (1) After inspection and assessment of a private university providing first degree and/or post graduate degree/diploma courses,

the Education Department, Government of Meghalaya may communicate to the private university any deficiency and non-conformity with the relevant Government regulations and give it reasonable opportunity to rectify the same. If the State Government, is satisfied that the private university has, even after getting an opportunity to do so, failed to comply with the provisions of any of the Regulations, it may pass an order prohibiting the private university from offering any course for the award of the first degree and, or the post-graduate degree or diploma, as the case may be, till the deficiency is rectified.

(2) Any private university, which has been notified before commencement of this Act, shall comply with the provisions of this Act within a period of three months from the commencement of this Act and intimate the compliance to the State Government.

(3) The State Government may take necessary action against a private university awarding a first degree and or post-graduate degree or diploma, which are not specified by the UGC, and inform the public in general through a public notification. A private university continuing such programme(s) and awarding unspecified degree(s) shall be liable for penalty under Section 24 of the UGC Act, 1956.

(4) The State Government may take appropriate action against a study center or campus of any private university set up outside the State and having such campus or study center in Meghalaya who do not fulfill the conditions referred to sub-sections (1), (2) and (3) above including direction for closure of such study center or campus.

(5) The State Government on the recommendation of the Regulatory Board specified under section 9. (1), impose penalties on any private university which awards any degree that does not conform to extant government regulations.

Provided no such penalty shall be imposed unless such private university is given a reasonable opportunity of being heard.

Constitution of Meghalaya Higher Education Council

9. (1) There shall be a Higher Education Council to be called the 'Meghalaya Higher Education Council' for the purpose of assisting the Government on the matters of policy relating to development of higher education and maintaining of standards in higher education in the State of Meghalaya. Further terms of reference shall be specified in the rules.

(2) The Council shall be constituted by the Government and shall consist of a Chairman, Secretary and ten other members to be nominated by the Government.

(3) The Meghalaya Higher Education Council constituted under sub-section (2) shall include

(a). An eminent educationist of repute as Chairman or an eminent person with vast administrative experience.

(b). Director of Higher and Technical Education as Member Secretary.

(c). Ten other members to be nominated from among the following:-

(i) Educationists of repute;

(ii) Heads of Colleges;

(iii) Chair persons of governing bodies of colleges;

(iv) An eminent social activist in the field of education etc.

(4) The Council shall regulate its own procedure.

(5) The terms of office of every member of the Council and traveling and other allowances payable to a member of the Council shall be as may be prescribed under rules.

Constitution of a Regulatory Board

10. (1) The State Government shall constitute a Regulatory Board consisting of Chairman and three members to be nominated by the State Government from eminent educationists of repute or eminent persons with vast administrative experience to be specified under the

rules. The term of reference of the Board shall be specified under the rules;

(2) The Regulatory Board shall be convened from time to time and the Headquarters shall be in Shillong.

(3) The non official members nominated by the State Government of this section shall be entitled to such honorarium, travelling allowance and daily allowance as may be prescribed.

Powers to make Rules. 11. The State Government may make rules for carrying out the purposes of this Act.

L. M. SANGMA,

Secretary to the Government of Meghalaya,

Law Department.

The 4th April, 2012.

No.LL(B) 62/2011/16.—The Meghalaya Heritage Act, 2012 (Act No. 9 of 2012) is hereby published for general information.

MEGHALAYA ACT NO. 9 OF 2012.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 3rd April, 2012.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 4th April, 2012.

THE MEGHALAYA HERITAGE ACT, 2012.

An

Act

to provide for conservation and protection of heritage sites which shall include buildings, artefacts, structures, areas, streets and precincts of historic or cultural or environmental significance (heritage buildings and heritage precincts) and natural features of environmental significance and sites of scenic beauty and also to provide for conservation and protection of areas of environmental sensitivity.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-third Year of the Republic of India as follows -

Short title, extent and commencement.

1. (1) This Act may be called the Meghalaya Heritage Act, 2012.

(2) It extends to the whole State of Meghalaya.

(3) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint:

Provided that different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

Definitions. 2. In this Act, unless the context otherwise requires, -

(a) “Act” means the Meghalaya Heritage Act, 2012.

(b) “Authority” means the Meghalaya Heritage Authority constituted under Section 6;

(c) “conservation” means protection, preservation and restoration of heritage areas, heritage buildings and heritage precincts sites and shall include only such developmental activity that will enhance the heritage significance of the heritage within the framework of this Act;

(d) “development” with its grammatical variations means the carrying out of building, engineering mining or other operations in or over or under, land or the making of any material change, in any building or land or in the use of any building or land or change to heritage site including any material or structural change in or painting of any heritage building, or in a heritage precinct or on a listed natural fracture and includes demolition of any existing building, structure or erection or part of such building, structure or erection and reclamation, redevelopment and layout and sub-division of any land “to develop” shall be construed accordingly;

(e) “development right” means right to carry out development or to develop land or building or both and shall include the transferable development right in the form of right to utilise the floor area ratio of land utilisable either or the remainder of the land partially reserved for a public purpose or elsewhere, as may be provided in the heritage regulation as per the Master Plan;

(f) “floor area ratio” means the ratio derived by dividing the total covered area of all floors by the area of the plot;

(g) “Meghalaya” means the State of Meghalaya;

(h) “heritage areas” means those areas of archaeological or historic or architectural or aesthetic of scientific or environmental or cultural significance including natural features and sites of scenic beauty (hereinafter referred to as “ listed areas” or “heritage areas” which are included in a list(s) published by a notification in the Official Gazette, by the Authority from time to time;

(i) “heritage building” means and includes any building of one or more premises or any part thereof, of structure or artefact which requires conservation or preservation for historical or architectural or artistic or artisanry or aesthetic or culture or environmental or ecological purpose and includes such portion of land adjoining such building or part thereof as may be required for fencing or covering or in any manner preserving the historical or architectural or aesthetic or culture or environmental value of such building;

(j) “heritage precincts” means and includes spaces that require conservation or preservation for historical and architectural or aesthetics or cultural or environmental or ecological purpose and walls or other boundaries of a particular area or place or building which may enclose such space by and imaginary line drawn around it;

(k) “heritage sites” means those buildings, artefacts, structures, streets, area and precincts of historic of aesthete or architectural or cultural of environmental significance (hereinafter referred to as “listed buildings” or “heritage buildings” and listed precinct or “heritage precincts”) and those natural features of environmental significance and site and scenic beauty including but not instructed to, sacred groves, mountains, hills, hillocks, lakes, river and other water rides, bridle paths (hereinafter referred to as “listed natural fractures”) which are included in a list(s) published by notification in the Official Gazette, by the Authority from time to time;

(l) “listing” means archaeological or other systematic study or documentation of a heritage site to reveal its history and other special features and shall include the recording and analysis of artefacts, features and other material necessary for the purpose of determining the heritage value or environmental significance;

(m) “owner” includes-

(i) a joint owner invested with power of management on his own behalf and other joint owners and successors in title of any such owner; and

(ii) any manager or trustee exercising powers of management and the successor in office of any such manager or trustee;

(n) “prescribed” means prescribed by rules made under this Act;

(o) “regulations” means a regulations made by the Authority under section 18 of this Act by notification in the Official Gazette;

(p) “rules” means rules prescribed under this Act; and

(q) “section” means a section of this Act.

Declaration of heritage site, etc.

3. (1) The Authority may from time to time by notification in the Official Gazette and by publication in leading newspapers from time to time declare.

buildings, artefacts, structures, streets, area and precincts of historic or architectural or aesthetic or cultural or environmental significance and those natural features of environmental significance and sites of scenic beauty including, but not restricted to, sacred groves, mountains, hills, hillocks, tablelands, sand dunes deserts, lakes, river, other water bodies and wet lands and the areas adjoining the same, open areas, wooded areas, points walks, rides bridle paths as heritage site to be protected under this Act and grade them as may be prescribed by regulations.

(2) Where the Authority is of the opinion that it is necessary so to do, it may from time to time by notification in the Official Gazette as well as publication in leading newspapers, give thirty days notice of its intention to declare as a heritage site, any building artefact structure, street area and precinct of historic or aesthetic or architectural or cultural or environmental significance and natural feature of environmental significance and site of scenic beauty including, but not restricted to, a sacred grove, mountains, hills, hillocks, tablelands, sand dunes deserts, lakes, rivers, other water bodies and wet lands and the areas adjoining the same, open areas, wooded areas, points walks, rides bridle paths for inviting objections or suggestion in writing from the person of the public or any organisation and any such notification and news paper published shall be affixed in a conspicuous place near the site.

(3) On the expiry of the said period of thirty days, Authority may after considering the objections and suggestions, if any received by it, declare by notification in the Official Gazette the building, artefact, structure, street, precincts area or natural features to be a heritage site. (4) A heritage site so declared shall be graded according to its heritage significance by the Authority and the Authority will also determine the scope for change in the heritage site, if required.

Acquisition of heritage site.

4. The Government may, by notification in the Official Gazette from time to time acquire or take possession of any heritage site for maintenance.

Temporary protection orders.

5. If the Authority considers that a property has or may have heritage value or environmental significance, or scenic beauty, and is likely to be adhered for any reason whatsoever, it may issue to the owner or lessee an order stopping work that prohibits any alteration of the property for a period of up to one hundred and twenty days subject to such conditions or requirement as the Authority may consider appropriate.

Constitution of Authority.

6. (1) The Government shall constitute an Authority known as the "Meghalaya Heritage Authority" for the purpose of exercising powers and performing the function assigned under this Act.

(2) The Authority constituted under sub-section (1) shall consist of the following: -

Chief Secretary	-	Chairman
Additional Chief Secretary/ Principal Secretary/Commissioner & Secretary/ Secretary, Finance Department	-	Member
Principal Secretary/Commissioner & Secretary/ Secretary, Urban Affairs Department	-	Member
Principal Secretary/Commissioner & Secretary/ Secretary, Arts and Culture Department	-	Member
Principal Secretary/Commissioner & Secretary/ Secretary, Tourism Department	-	Member
Principal Secretary/Commissioner & Secretary/ Secretary, District Council	-	Member
Principal Chief Conservator of Forest/Chief Conservator of Forest, Forest Department	-	Member
Principal Secretary/ Commissioner & Secretary/ Secretary, PWD Department	-	Member
Deputy Commissioners of all Districts	-	Member
Chief Executive Member of District Council	-	Member
Chief Executive Officer/Executive Officer, Municipal Boards	-	Member
Secretary, MUDA	-	Member
One Representative from INTACH, Meghalaya Chapter	-	Member
One Architect having ten years experience and membership of the Council of Architecture and having specialisation in Urban Design	-	Member

One Structural Engineer having experience ten years and membership of Institution of Engineers	-	Member
One Historian having knowledge of the region and ten years experience in the field	-	Member
One Environmentalist	-	Member
3 (Three) Representative from NGO's groups	-	Member
Director, Urban Affairs	-	Member Secretary for Urban Areas
Director, Arts & Culture	-	Member Secretary for Rural Areas

(3) The Authority shall have the power to co-opt upto five additional members.

(4) For the purpose of efficient functioning of the Authority, the Authority as deemed fit, may include any other member as invitee.

Power and Functions of the Authority.

7. The functions and powers of the Authority shall be as under.-

(1) to make regulations for the conservation, protection and administration of heritage sites, including the function of granting or refusing permission for development which may affect heritage sites or their surroundings;

(ii) to list and grade the heritage sites;

(iii) to advise the Government on conservation policies relating to heritage sites;

(iv) to evolve guidelines for listing, grading and inspection for the conservation of heritage sites;

(v) to identify priorities for implementing conservation projects relating to heritage sites;

(vi) to administer the Meghalaya Heritage Conservation Fund;

(vii) to constitute, if deemed necessary, one or more committees and such committees to perform such functions as may be assigned to them, including the function of granting or refusing permission for development which may affect heritage sites or their surroundings;

(viii) to monitor the implementation of heritage conservation plans and bring any lapses or shortcomings in the implementation thereof to the notice of the Government;

(ix) grant of incentives including but not restricted to grant of development rights, if deemed necessary for conservation of heritage of environment; and

(x) any other function as may be assigned by the Government.

Appointment of officers and staff.

8. The Authority may appoint such officers and staff to assist it in preparation and implementation of heritage conservation plans as deemed fit.

Preparation, approval and sanction of heritage conservation plans.

9. (1) The Authority shall within such time as may be prescribed, prepare heritage conservation plans, in respect of heritage sites.

(2) The heritage conservation plan may propose or provide for all or any of the following matters namely: -

(a) regulation for preservation and administration of heritage sites; (b) listing and grading of heritage sites;

(c) prescriptions for development control for conservation of heritage sites;

(d) specific design proposals in the case of heritage sites;

(e) specific urban design proposals in the case of heritage sites in order to preserve and protect the character of the area;

(f) proposals for incentives such as tax exemptions, transfer, of development rights or acquisition of property, if found necessary, for the protection of the heritage value of such heritage sites; and

(g) proposals on a case to case basis, for any relaxation of development control regulations necessary for the protection and enhancement of the heritage value of heritage sites:

Provided that all such provision of heritage conservation plan shall, as far as possible, be in conformity with the Building Bye Laws applicable to the urban areas and the Master Plans. However, in case of any conflict, the heritage conservation plans shall take precedence over the building bye laws and other planning and land revenue rules and regulation.

(h) such other matter as may be deemed necessary.

(3) After submission of the heritage conservation plans but not later than such date as may be prescribed, the Government through the State Cabinet may, after consulting the Authority either approve such plans or approve them with such modifications as the Government may consider necessary or return them to the Authority to modify the plans to prepare fresh plans in accordance with such directions as the Government may issue in this behalf and the modified plans as prepared by the Authority shall be resubmitted to the Government for its approval.

(4) The heritage conservation plan approved by the Government shall be published by the Government by notification in the Official Gazette and in leading newspaper for inviting suggestions or objections from the public. If objections and suggestion are received from the public within the period aforesaid, the Government shall consider the same and after getting opinion of the Authority, modify the heritage conservation plan accordingly, if necessary and grant sanction to the same:

Provided that once the said plans are prepared by the Authority, all permissions for development that might affect the heritage sites shall be in conformity with the said plans

Control of developments.

10.(1) After the date of preparation of the heritage conservation plans by the Authority under Section 9, all planning permissions and building licences affecting heritage sites including the views and lines of sight of or from it shall be issued by the Authority only in conformity with the provisions of the heritage regulations made and the heritage conservation plans approved.

(2) Any relaxation of the building bye laws or incentives provided under a heritage conservation plan or otherwise shall require the owner, lessee or power of attorney holder, as the case may be to execute a signed affidavit agreeing to maintain the listed heritage building in a state of good repair and to preserve its heritage value with due maintenance and such owner, lessee or power of attorney holder, as the case may be, shall permit heritage inspections after due notice by the Authority and shall duly implement the suggestions made in this regard.

(3) The owners, lessees and power of attorney holders of listed heritage sites shall not carry out development on heritage sites nor shall they demolish, alter, or add to it or undertake repairs thereof, without the prior permission of the Authority. Such permission may be refused or granted as the case may be, based on the findings of the inspections carried out by the Authority or any officer authorized by the Authority.

(4) In case demolition or major damages of a heritage building or a building in a heritage precinct, or a major development or a listed natural feature is recommended under extraordinary circumstances or major repair are to be undertaken as a result of the heritage inspection report, the Authority shall give thirty days notice in the newspapers calling for objections and suggestion from the public and take a decision after considering the objection and suggestion received if any.

(5) When the Authority comes to the conclusion that a listed heritage site is not being maintained properly or that such site needs repairs, the Authority shall serve a notice on the owner lessee or power of attorney holder, as the case may be, to maintain the heritage properly or to repair the site within thirty days of the service of the notice and such steps as to carry out the necessary repairs and recover the cost from such owner, lessee or power of attorney holder, as the case may be and if the latter fails to make the payment, the amount shall be recoverable by the Government as Arrears of land revenue.

(6) A Conservation Cell shall be created by the Authority for the maintenance and restoration of all listed heritage buildings, heritage sites and heritage areas which shall be headed by a chief architect with such specialisation in conservation architecture as may be prescribed.

(7) Such chief architect shall be supported by technical staff with prescribed qualifications and shall follow the prescribed and established guidelines for the conservation of such buildings and sites.

Heritage Building, Site in Environmentally Sensitive Areas.

11. (1) The Government may take steps to declare areas where heritage building, site falling in environmentally sensitive areas. Within such areas, any class of industries, operations, processes construction or development activities shall be regulated, or shall not be carried out without certain safeguards.

(2) Without affecting the generality of sub-section (1), the regulations can apply to, but not restricted to, the following land use especially conversion of land from green uses such as horticulture areas, agriculture, parks, open space, wetlands, grasslands, etc., to non green use, building including floor area ratio, height, coverage and design, location and type of industries carrying out mining, tree felling, tourism activities ground water usage, use of plastic and other non degradable substances hazardous substances, construction on hill slopes, discharge of effluents soil waste disposal, noise pollution, traffic development at around or effecting heritage sites.

(3) Government shall stipulate the preparation of Master Plan in a time bound manner

which will regulate such areas under such plan and such other related matters.

(4) Before declaring any area where heritage building, site falling in an environmentally sensitive area and before sanctioning the above guidelines, the Government shall, by notification in the Official Gazette and in leading newspapers invite suggestions and objections from the public within a period of sixty days.

(5) Notwithstanding anything mentioned in sub-section (4), the restrictions and stipulations specified in sub-sections, (1), (2) and (3) mentioned above shall come into force as soon as they are formulated.

Constitution of Heritage Fund.

12. (1) The Government may constitute a fund known as the Meghalaya Heritage Fund for the purpose of maintenance and improvement of heritage areas, heritage buildings, heritage precincts and heritage sites and environmental sensitivity.

(2) Government may, from time to time, allocate to the Funds money from the Consolidated Fund of the State and contributions to the Fund may also be received by way of donations, grants etc. from individuals, trusts, local bodies, companies and other agencies towards heritage conservation.

(3) Money may be advanced by the Government to the Authority, as grants of loans, on such terms and conditions as the Government may determine, for the performance of its functions under this Act.

(4) The said fund shall be administered by the Government and audited by the Accountant General every year.

(5) The Authority shall utilise the Fund for meeting -

(a) the cost of acquisition of heritage building or heritage or heritage area for the purpose of conservation.

(b) the expenditure for any development or works contemplated in the heritage conservation plant.

(6) The Authority may disburse funds to the owners, leases or power of attorney holders of Sites/ heritage buildings even if they are private, for maintenance of the buildings in good condition if such repairs are found necessary after the inspections as per clause (iv) of Section 7.

(7) The Authority shall prepare every year, a budget in respect of the next financial year with its estimated receipts and expenditure under the fund and forward to Government for approval of the same. The Government shall approve the same with or without modification.

Dissolution of the Authority.

13. (1) Where the Government is satisfied that the purposes for which the Authority was established under this Act have been substantially achieved so as to render the continued existence of the Authority in the opinion of the Government unnecessary that Government may, by notification in the official Gazette, declare the Authority shall be dissolved with effect from such date as may be specified in the notification and the Authority shall be deemed to be dissolved accordingly.

(2) From the said date-

(a) all properties, funds and dues which are vested in or realisable by the Authority shall vest in or be realisable by, the Government;

(b) all liabilities which are enforceable against the Authority shall be enforceable against the Government; and

(c) for the purpose of carrying out and development which has not been fully carried out by the Authority and for the purpose of realising properties, funds and dues referred to in clause (a) the functions of the Authority shall be discharged by the Government.

Penalties.

14. (1) Whoever contravenes any provision of this Act of the rules and regulations made thereunder or fails to comply with any directions or order lawfully given to him or any requisition lawfully made upon him, shall on conviction, be punished with imprisonment for a term which may extend to three months or with fine which may extend to ten thousand rupees, or with both and for any subsequent offence, with imprisonment for a term which may extent to 6(six) months or with fine which may extend to five thousand rupees for every day of continuance of offence thereafter or with both. (2) In case of lawful damage, neglect, demolition or major charge to the whole or portion of a heritage site, the offender shall forfeit his right to construct any further structure of the site of to carry out any further development and the removal of the structure already constructed in a contravention of the provisions of this Act, rules, regulations or orders made or issued thereunder, shall be at the cost of the owner, lessee or power of attorney holder, as the case may be, or even the builder making the construction.

Compounding of offences.

15. (1) The Authority by general or special order in this behalf, may in special circumstances and for reasons to be recorded in writing, either before or after the institution of the proceedings, compound any offence made punishable by or under this Act:

Provided that no offence shall be compounded which is committed by failure to comply with a notice, order or requisition issued by on behalf of the Authority unless and until the same has been complied with so far as the compliance is possible.

(2) Where an offence has been compounded, the offender, if in custody, shall be discharged and no further proceedings shall be taken against him in respect of the offence so compounded.

Protection of action taken in good faith.

16. No suit, prosecution or other legal proceedings shall lie against person for anything which is in good faith done or intended to be done in pursuance of the provisions of this Act or of any rules or regulations made hereunder.

Powers to make rules.

17. The Government may by notification in the Official Gazette make rules to carry out any of the purposes of this Act including prescription of the date for approval of conservation plans.

Powers to make regulations.

18. (1) The Authority may, with the approval of the Government, make regulations concerning any matter which is to be, or may, prescribed under this Act or in respect of the Act makes no provision or makes insufficient provision and where such provision is, in the opinion of the Authority or any for the implementation of this Act.

(2) Without prejudice to the generality of its power, under sub-section (1) the Authority may make regulations to provide for all or any of the following matters, namely: -

(a) Gradation of heritage sites declared as such for protection;

(b) prescription of the specialisation in conservation architecture as required of the Chief Architect to head the Conservation Cell;

(c) prescription of the qualifications of the technical staff of the Chief Architect;

(d) prescription of the guidelines to be followed by the Chief Architect for conservation of heritage buildings and sites; and

(e) any other matter which is to be, or may be, prescribed under this Act.

Placing of rules and Regulations.

19. Every rules and regulations made under this Act, shall, as soon as after they are made, be placed in the State Legislature of the State of Meghalaya.

Power to remove difficulties.

20. If any difficulty arising in given effect to the provisions of this Act, the Government may, by order as occasion requires, do anything which appears to it to be necessary for the purpose of removing the difficulty:

Provided that no such order shall be made after the expiration of two years from the commencement of this Act.

L. M. SANGMA,
Secretary to the Government of Meghalaya,
Law Department.

The 4th April, 2012.

No.LL(B) 30/2012/4.—The Meghalaya (Sales of Petroleum and Petroleum Products Including Motor Spirit and Lubricants Taxation) Act (Assam Act IX of 1956 as Adapted and Amended by Meghalaya) (Amendment) Act, 2012 (Act No. 10 of 2012) is hereby published for general information.

MEGHALAYA ACT NO. 10 OF 2012.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 3rd April, 2012.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 4th April, 2012.

THE MEGHALAYA (SALES OF PETROLEUM AND PETROLEUM PRODUCTS INCLUDING MOTOR SPIRIT AND LUBRICANTS TAXATION) ACT (ASSAM ACT IX OF 1956 AS ADAPTED AND AMENDED BY MEGHALAYA) (AMENDMENT) ACT, 2011.

An

Act

Further to amend the Meghalaya (Sales of Petroleum and Petroleum Products including Motor Spirit and Lubricants Taxation) Act (Assam Act IX of 1956 as adapted and amended by Meghalaya).

Be it enacted by the Legislature of the State of Meghalaya on the Sixty-two years of the Republic of India as follows:-

Short title and commencement .

1. (i) This Act may be called the Meghalaya (Sales of Petroleum and Petroleum Products including Motor Spirit Taxation) Act, 2011.

(ii) It shall extend to the whole State of Meghalaya.

(iii) It shall come into force with retrospective effect from 1st May, 2005.

Amendment of Act IX of 1956.

2. (i) In the Meghalaya (Sales of Petroleum and Petroleum Products including Motor Spirit and Lubricants Taxation) Act (Assam Act IX of 1956 as adapted and amended by Meghalaya),

(a) in the nomenclature of the said Act, the word, "Lubricants", shall be omitted.

(b) the said Act, shall be redesignated as "the Meghalaya (Sales of Petroleum and Petroleum Products including Motor Spirit Taxation) Act".

L. M. SANGMA,
Secretary to the Government of Meghalaya,
Law Department.

The 27th April, 2012.

No.LL(B) 190/82/104.—The Meghalaya Transfer of Land (Regulation) Amendment Act, 2010 (Act No. 11 of 2012) is hereby published for general information.

MEGHALAYA ACT NO. 11 OF 2012.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the President of India on 12th April, 2012.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 27th April, 2012.

THE MEGHALAYA TRANSFER OF LAND (REGULATION) AMENDMENT ACT, 2010

An

Act

further to amend the Meghalaya Transfer of Land (Regulation) Act, 1971

Be it enacted by the Legislature of the State of Meghalaya in the Sixty first Year of the Republic of India as follows:-

Short title

1. This Act may be called the Meghalaya Transfer of Land (Regulation) Act, 2010.

Substitution of Section 2 (d) in Act 1 of 1972.

2. In Section *2* of the Meghalaya Transfer of Land (Regulation) Act, 1971 (hereinafter called the principal Act), for Clause (d), the following shall be substituted, namely, -

“(d) “transfer” means the conveyance of land of one person to another and includes gift, sale, exchange, mortgage, lease, surrender, will other than will covered by clause (c) of sub-section (1) of Section 3A, license or any mode of transfer or any authority which confers rights upon a non-tribal to use or to derive benefits from the land as an owner”.

Insertion of new Section 3A in Act 1 of 1972.

3. After Section 3 of the principal Act, the following new Section 3A shall be inserted, namely, -

Act not to apply in certain cases of transfer.

"3A (1) Nothing in sub-section (1) of Section 3 shall apply to any transfer of land of an owner taking place : -

(a) by devolution and succession according to the personal law governing him;

(b) by way of partition or settlement amongst the immediate members of his family;

Explanation "Immediate members of his family" means lineal descendants and includes husband, wife, mother, father, mother's brother, father's sister, son, daughter including step-son, step-daughter and adopted son, adopted daughter and son or daughter of the mother's brother or sister, fathers sister or brother.

(c) by a will created by him in favour of his parents, legally married spouse, son or legally adopted son, daughter or legally adopted daughter, grandson or grand daughter, son-in-law or daughter-in-law.

(2) Every transfer taking place under sub-section (1) shall, within a period of six months from the date the transfer becomes effective, be registered".

L. M. SANGMA,
Secretary to the Government of Meghalaya,
Law Department.

The 14th September, 2012.

No.LL(B)146/2010/148.—The Meghalaya Police (Amendment) Act, 2012 (Act No. 12 of 2012) is hereby published for general information.

MEGHALAYA ACT NO. 12 OF 2012.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 12th September, 2012.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 14th September, 2012.

THE MEGHALAYA POLICE (AMENDMENT) ACT, 2012

AN

ACT

to amend the Meghalaya Police Act, 2010.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-third Year of the Republic of India as follows: -

Short title and commencement.

1. (1) This Act may be called the Meghalaya Police (Amendment) Act, 2012.

(2) It shall come into force at once.

Amendment of section 29 of Act No. 7 of 2011.

2. In section 29 of the Meghalaya Police Act, 2010, in sub-section (2), for the word "Matriculation" the words "Class nine passed from a recognized school" shall be substituted.

L. M. SANGMA,
Secretary to the Government of Meghalaya,
Law Department.

The 14th September, 2012.

No.LL(B)20/2006/58.—The Meghalaya Compulsory Registration of Marriage Act, 2012 (Act No. 13 of 2012) is hereby published for general information.

MEGHALAYA ACT NO. 13 OF 2012.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 12th September, 2012.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 14th September, 2012.

THE MEGHALAYA COMPULSORY REGISTRATION OF MARRIAGE ACT, 2012

AN

ACT

to provide for compulsory registration of marriage in the State of Meghalaya and for matters connected therewith;

Whereas, it is expedient to provide for compulsory registration of marriages in the State of Meghalaya;

Whereas further it is mandatory for married man and married women to compulsorily furnish a marriage certificate for all official purposes;

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-third Year of the Republic of India as follows :

Short title, extent and commencement.

1. (1) This Act may be called the Meghalaya Compulsory Registration of Marriages Act, 2012.

(2) It extends to the whole of Meghalaya.

(3) It shall come into force on such date as the state Government may, by notification in the Official Gazette, appoint.

Definitions.

2. In this Act, unless the context otherwise requires:-

(a) "Act" means the Meghalaya Compulsory Registration of Marriage Act, 2012;

(b) "marriage" includes all marriages contracted by persons belonging to any caste, tribe or religion, and the marriages contracted as per any customs, practices or traditions, and also includes re-marriages and live in relationship.

(c) "memorandum" means a memorandum of marriage mentioned in Section 5 of this Act;

(d) "prescribed" means a prescribed by rules made under this Act;

(e) "register" means a register of marriages maintained under this Act;

(f) "Register" means a Register of marriages appointed under this Act;

(g) "Register General of Marriages" means the Secretary to the Government of Meghalaya in the Excise, Registration, Taxation and Stamps Department, ex-officio;

(h) "State Government" means the Government of the State of Meghalaya; and

(i) "to contract a marriage" means to solemnize or enter into a marriage in any form or manner, in accordance with any religious, custom, practices or traditions in force.

Every Marriage in the State to be registered.

3. After the date on which the provisions of this Act have been brought into force under sub-section (3) of Section 1, every marriage contracted in the State shall be compulsorily registered in the manner provided in Section 5 and such marriage certificate shall be required for all official purposes.

Appointment of Registrars of Marriages.

4. The State Government may appoint, one or more officer of the Government as it thinks necessary, to be Registrars of Marriages for such local areas as it may specify.

Memorandum of Marriage.

5. (1) The parties to a marriage to which Section 3 applies, shall prepare and sign a memorandum in the form as may be prescribed and shall deliver or send by registered post the said memorandum in duplicate to the Registrar of the area within a period of thirty days from the date of the marriage.

(2) The memorandum shall also be signed by the bride and the bridegroom and two witnesses from each side.

(3) The memorandum shall be accompanied with a fee as may be prescribed.

(4) the Registrar shall maintain a register of such marriages in such form as may be prescribed and on receipt of the memorandum, he shall file the same in the register and shall also send the duplicate copy thereof to the Registrar General of marriages.

Memorandum of Marriage submitted after 30 days.

6. (1) A memorandum regarding any particular marriage may be submitted to the Registrar even after the expiry of the thirty days as specified in sub- section (1) of Section 5. However, such memorandum shall be in the form,, and shall be signed, as provided for in Section 5 and shall be accompanied with such fee, as may be prescribed. On receipt of such memorandum, the Registrar shall file the same in the Register and shall also send the duplicate copy thereof to the Registrar General as provided in Section 5.

(2) Nothing contained in sub- section (1) shall effect or absolve the liability of any person who has willfully omitted or neglected to deliver or send the memorandum within the period specified in sub-section (1) of Section 5 to any penalty under Section 14.

Marriage Certification to be given to the couple.

7. (1) The Registrar shall , as soon as the registration of marriage has been completed, give free of cost, to the couple a certificate of registration of the marriage in the form as may be prescribed under his hand and seal.

(2) Such certificate issued by the Registrar shall be the conclusive proof of registration of the said marriage.

Registrar to keep registers in the prescribed form.

8. (1) Every Registrar shall keep in the prescribed form a Register of Marriage made in the area under his jurisdiction.

(2) The Registrar-General shall from time to time cause to be printed and supplied to the Registrars sufficient number of registers in the prescribed form.

Search of Register.

9. (1) Subject to any rules made in this behalf by the State Government including the rules relating to payment of fees any person may-

(a) cause a search to be made for any entry in the Register of Marriage; and

(b) obtain an extract from such Register.

(2) all extracts given under sub-section (1) shall be signed by the Registrar concerned and shall be admissible as evidence in any court of law for the purposes of establishing the fact of marriage to which the entry relates.

Register to be open for public inspection.

10. The register maintained under this Act shall, at all reasonable times, be open to inspection and certified extracts there from shall on application be given by the Registrar on payment by the applicant of a fee as may be prescribed for each such extract.

Registrar to send periodical returns to the Registrar General for compilation.

11. Every Registrar shall send to .the Registrar-General or to any officer specified by him at such intervals and in such form as may be prescribed, a return regarding entries of marriage registration in the Register kept by such Registrar.

Non-registration not to invalidate marriage.

12. No marriage contracted in the State of Meghalaya prior to this Act shall be deemed to be invalid solely by reason of the fact that it was not registered under this Act.

Penalty for failing to Register a Marriage.

13. Any Registrar who fails to register a marriage pursuant to section 5 or section 6 shall on conviction be punished with simple imprisonment for a term which may extend to three months or fine which may extend to five hundred rupees or both.

Penalty for neglecting to comply with the provisions of section 4, 5 and 6 or for making false statement in Memorandum.

14. Any person who -

(a) willfully omits or neglects to get his or her marriage registered under this Act as required under section 3; or

(b) willfully omits or neglects to deliver or send the memorandum as required by section 5 or 6; or

(c) makes any statement in such memorandum which is false in any material particulars and which he knows or has reason to believe to be false.

Shall, on conviction be punished with simple imprisonment for a term which may extend to six months or with fine which may extend to one thousand rupees or both.

Penalty for secreting, destroying or altering Register.

15. Any person, destroying or dishonesty or fraudulently altering the register or any part thereof shall, on conviction, be punished with simple imprisonment for a term which may extend to six months and shall also be liable to fine.

Offences under this Act summarily triable by a Magistrate.

16. An offence under this Act shall be tried summarily by the Judicial Magistrate of the First Class, in accordance with the procedure as laid down in the Code of Criminal Procedure, 1973.

Cognizance of offence under the Act.

17. No court shall take cognizance of any offence punishable under this Act, except upon a complaint in writing made by the Registrar of the area concerned or by an officer authorized by the Registrar-General of Marriages as the Case may be.

Registrar to be public servant.

18. Every Registrar shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code 186G (No. XLV of 1860).

Protection for action taken in good faith.

19. No suit, prosecution or other legal proceedings shall lie against the State Government, the Registrar General of Marriages, any Registrar or any person exercising any power or performing any duty under this Act, for anything which is done or intended to be done in good faith in pursuance of this Act or any rules or orders made thereunder.

Power to make rules.

20. (1) The State Government may, by notification in the Meghalaya Gazette, make rules for carrying out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing powers, such rules may provide for all or any of the following matters, namely :-

(a) the duties and powers of the Registrar General of Marriages and the Registrars;

(b) the forms and the manner in which memorandum under sections 5 and 6 shall be filed and registers or records required to be kept by or under this Act shall be maintained.

(c) the custody in whom the registers and records are to be kept and preservation of such registers and records;

(d) the fees to be paid under the Act.

(3) Every rule made under this section shall be laid, as soon as may be after it is made, before the Legislative Assembly of Meghalaya.

Application of other laws not barred.

21. Save as otherwise provided the provisions of this Act shall be in addition to and not in derogation of any existing law in force.

L. M. SANGMA,
Secretary to the Government of Meghalaya,
Law Department.

The 14th September, 2012.

No.LL(B)89/94/24.—The Meghalaya Excise (Amendment) Act, 2012 (Act No. 14 of 2012) is hereby published for general information.

MEGHALAYA ACT NO. 14 OF 2012.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 12th September, 2012.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 14th September, 2012.

THE MEGHALAYA EXCISE (AMENDMENT) ACT, 2012

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ACT

further to amend the Meghalaya Excise Act (Assam Excise Act No. 1 of 1910 as adapted and amended by Meghalaya).

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-third Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya Excise (Amendment) Act, 2012.

(2) It shall come into force at once.

Amendment of section 58 of Meghalaya Excise Act (Assam No. 1 of 1910)

2. In section 58 of the Meghalaya Excise Act (Assam Act No. 1 of 1910 as adapted and amended by Meghalaya), in offences referred to in clause (a), after sub-clause (iii), the following, new clauses (iv) and (v) shall be inserted, namely,

"(iv) a bottling plant or distillery or brewery or winery or company with fine which shall not be less than ₹ 5,000/- but which may extend upto ₹ 25,000/-"

"(v) a bottling plant or distillery or brewery or winery or company with fine which shall not be less than ₹ 50,000/- but which may extend upto ₹ 3,00,000/-"

L. M. SANGMA,
Secretary to the Government of Meghalaya,
Law Department.

The 20th December, 2012.

No.LL(B)62/2004/295.—The Meghalaya Appropriation (No. III) Act, 2012 (Act No. 15 of 2012) is hereby published for general information.

MEGHALAYA ACT NO. 15 OF 2012.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 19th December, 2012.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 20th December, 2012.

THE MEGHALAYA APPROPRIATION (NO.III) 2012

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to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of Financial year 2012 - 2013

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-third Year of the Republic of India as follows :-

Short title and Commencement	1.	(1) This Act may be called the Meghalaya Appropriation (No.III) Act, 2012.
Withdrawal of ₹.560,72,32,001 from and out of the Consolidated Fund of Meghalaya.	2.	From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of ₹ 560,72,32,001 (Rupees Five Hundred Sixty crore Seventy Two Lakh Thirty Two Thousand and One) only towards defraying the several charges which will come in course of payment during the financial year ending on the thirty first day of March 2013 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3.	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 2012-2013.

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
01	*Revenue*			
	2011 - PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE	2,88,03,998	...	2,88,03,998
	2058 - STATIONERY AND PRINTING--			
	Total Revenue	***2,88,03,998***	***...***	***2,88,03,998***
	Capital			
	4058 - CAPITAL OUTLAY ON STATIONERY & PRINTING			
	Total Capital	***...***	***...***	***...***
02	*Revenue*			
	2012 - GOVERNOR	...	11,85,000	11,85,000
	Total Revenue	***...***	***11,85,000***	***11,85,000***
	Capital			
	4216 - CAPITAL OUTLAY ON HOUSING-	...	1,52,34,000	1,52,34,000
	Total Capital	***...***	***1,52,34,000***	***1,52,34,000***
03	*Revenue*			
	2013 - COUNCIL OF MINISTERS--			
	2070 - OTHER ADMINISTRATIVE SERVICES			
	Total Revenue			
04	*Revenue*			
	2014 - ADMINISTRATION OF JUSTICE-	4,84,891	...	4,84,891
	Total Revenue	***4,84,891***	***...***	***4,84,891***
05	*Revenue*			
	2015 - ELECTIONS			
	Total Revenue			
06	*Revenue*			
	2029 - LAND REVENUE			
	2245 - RELIEF ON ACCOUNT OF NATURAL CALAMITIES			
	2250 - OTHER SOCIAL SERVICES			
	3475 - OTHER GENERAL ECONOMIC SERVICES			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	Total Revenue			
	Capital			
	6225 - LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.			
	6250 - LOANS FOR OTHER SOCIAL SERVICES			
	6401 - LOANS FOR CROP HUSBANDRY			
	Total Capital	...	...	...
07	*Revenue*			
	2030 - STAMPS AND REGISTRATION-			
	Total Revenue			
08	*Revenue*			
	2039 - STATE EXCISE-			
	Total Revenue			
09	*Revenue*			
	2040 - TAXES ON SALES, TRADE ETC.	25,16,976	...	25,16,976
	2045 - OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			
	Total Revenue	*25,16,976*	...	*25,16,976*
10	*Revenue*			
	2041 - TAXES ON VEHICLES			
	2070 - OTHER ADMINISTRATIVE SERVICES			
	3055 - ROAD TRANSPORT			
	Total Revenue			
	Capital			
	5053 - CAPITAL OUTLAY ON CIVIL AVIATION	5,00,00,000	...	5,00,00,000
	5055 - CAPITAL OUTALY ON ROAD TRANSPORT	1,00,00,000	...	1,00,00,000
	Total Capital	*6,00,00,000*	...	*6,00,00,000*
11	*Revenue*			
	2045 - OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			
	2501 - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-			
	2801 - POWER	3,00,00,000	...	3,00,00,000
	2810 - NEW AND RENEWABLE ENERGY			
	Total Revenue	*3,00,00,000*	...	*3,00,00,000*

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	Capital 6801 - LOANS FOR POWER PROJECTS			
	Total Capital	...	...	...
12	*Revenue* 2047 - OTHER FISCAL SERVICES- 2048 - APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT			
	Total Revenue			
	Revenue 2048 - APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT			
	Total Revenue			
	Revenue 2049 - INTEREST PAYMENTS	...	7,28,410	7,28,410
	Total Revenue	...	*7,28,410*	*7,28,410*
	Revenue 2051 - PUBLIC SERVICE COMMISSION			
	Total Revenue			
13	*Revenue* 2052 - SECRETARIAT- GENERAL SERVICES 2251 - SECRETARIAT- SOCIAL SERVICES 3451 - SECRETARIAT- ECONOMIC SERVICES-	20,97,26,341	...	20,97,26,341
	Total Revenue	*20,97,26,341*	...	*20,97,26,341*
	Capital 5275 - CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			
	Total Capital	...	...	...
14	*Revenue* 2053 - DISTRICT ADMINISTRATION	2,09,15,968	...	2,09,15,968
	Total Revenue	*2,09,15,968*	...	*2,09,15,968*
15	*Revenue* 2054 - TREASURY AND ACCOUNTS ADMINISTRATION-	2,87,47,000	...	2,87,47,000
	Total Revenue	*2,87,47,000*	...	*2,87,47,000*
16				

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	Revenue			
	2055 - POLICE.	35,72,40,482	...	35,72,40,482
	2070 - OTHER ADMINISTRATIVE SERVICES	4,26,00,000	...	4,26,00,000
	2216 - HOUSING-			
	Total Revenue	***39,98,40,482***	...	***39,98,40,482***
	Capital			
	4055 - CAPITAL OUTLAY ON POLICE	7,99,98,550	...	7,99,98,550
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	Total Capital	***7,99,98,550***	...	***7,99,98,550***
17	*Revenue*			
	2056 - JAILS.			
	Total Revenue			
	Capital			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	Total Capital	...	...	...
18	*Revenue*			
	2058 - STATIONERY AND PRINTING--			
	Total Revenue			
	Capital			
	4058 - CAPITAL OUTLAY ON STATIONERY & PRINTING			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	Total Capital	...	...	...
19	*Revenue*			
	2052 - SECRETARIAT- GENERAL SERVICES			
	2059 - PUBLIC WORKS	1,49,96,364	...	1,49,96,364
	2203 - TECHNICAL EDUCATION			
	2204 - SPORT AND YOUTH SERVICES -			
	2205 - ART AND CULTURE-			
	2216 - HOUSING-			
	Total Revenue	***1,49,96,364***	...	***1,49,96,364***
	Capital			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.	19,95,00,000	...	19,95,00,000

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	4202 - CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE	1,00,00,000	...	1,00,00,000
	4210 - CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH			
	4216 - CAPITAL OUTLAY ON HOUSING-	19,95,00,000	...	19,95,00,000
	4403 - CAPITAL OUTLAY ON ANIMAL HUSBANDRY			
	4404 - CAPITAL OUTLAY ON DAIRY DEVELOPMENT			
	Total Capital	***40,90,00,000***	...	***40,90,00,000***
20	*Revenue*			
	2070 - OTHER ADMINISTRATIVE SERVICES			
	Total Revenue			
	Capital			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	Total Capital	...	...	...
21	*Revenue*			
	2075 - MISCELLANEOUS GENERAL SERVICES			
	2202 - GENERAL EDUCATION-	50,00,00,000	...	50,00,00,000
	2203 - TECHNICAL EDUCATION	1,54,73,812	...	1,54,73,812
	2204 - SPORT AND YOUTH SERVICES -	12,50,43,593	...	12,50,43,593
	2205 - ART AND CULTURE-	14,00,00,000	...	14,00,00,000
	2236 - NUTRITION-			
	3425 - OTHER SCIENTIFIC RESEARCH-			
	3454 - CENSUS,SURVEY AND STATISTICS			
	Total Revenue	***78,05,17,405***	...	***78,05,17,405***
	Capital			
	4202 - CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE			
	6202 - LOANS FOR EDUCATION, SPORTS, ART AND CULTURE			
	Total Capital	...	...	...
22	*Revenue*			
	2070 - OTHER ADMINISTRATIVE SERVICES	60,00,053	...	60,00,053
	2216 - HOUSING-	12,60,000	...	12,60,000
	3454 - CENSUS,SURVEY AND STATISTICS			
	Total Revenue	***72,60,053***	...	***72,60,053***

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
23	*Revenue*			
	2070 - OTHER ADMINISTRATIVE SERVICES	14,27,718	...	14,27,718
	Total Revenue	***14,27,718***	...	***14,27,718***
24	*Revenue*			
	2071 - PENSIONS AND OTHER RETIREMENT BENEFITS	89,14,00,000	...	89,14,00,000
	Total Revenue	***89,14,00,000***	...	***89,14,00,000***
25	*Revenue*			
	2075 - MISCELLANEOUS GENERAL SERVICES	8,00,000	...	8,00,000
	Total Revenue	***8,00,000***	...	***8,00,000***
26	*Revenue*			
	2210 - MEDICAL AND PUBLIC HEALTH-	51,75,00,000	...	51,75,00,000
	2211 - FAMILY WELFARE-			
	Total Revenue	***51,75,00,000***	...	***51,75,00,000***
	Capital			
	4210 - CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	29,75,00,000	...	29,75,00,000
	4211 - CAPITAL OUTLAY ON FAMILY WELFARE-			
	Total Capital	***29,75,00,000***	...	***29,75,00,000***
27	*Revenue*			
	2215 - WATER SUPPLY AND SANITATION	1,94,00,000	...	1,94,00,000
	2216 - HOUSING-			
	Total Revenue	***1,94,00,000***	...	***1,94,00,000***
	Capital			
	4215 - CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	Total Capital	...	...	...
28	*Revenue*			
	2216 - HOUSING-			
	Total Revenue			
	Capital			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	6216 - LOANS FOR HOUSING			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	Total Capital	...	...	...
29	*Revenue*			
	2216 - HOUSING-			
	2217 - URBAN DEVELOPMENT	3,00,00,000	...	3,00,00,000
	Total Revenue	***3,00,00,000***	...	***3,00,00,000***
	Capital			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	4217 - CAPITAL OUTLAY ON URBAN DEVELOPMENT	1,85,50,000	...	1,85,50,000
	6217 - LOANS FOR URBAN DEVELOPMENT-			
	Total Capital	***1,85,50,000***	...	***1,85,50,000***
30	*Revenue*			
	2220 - INFORMATION AND PUBLICITY			
	Total Revenue			
31	*Revenue*			
	2230 - LABOUR AND EMPLOYMENT-	1,96,78,822	...	1,96,78,822
	Total Revenue	***1,96,78,822***	...	***1,96,78,822***
32	*Revenue*			
	3456 - CIVIL SUPPLIES			
	Total Revenue			
	Capital			
	4408 - CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING			
	Total Capital	...	...	...
33	*Revenue*			
	2235 - SOCIAL SECURITY AND WELFARE-			
	Total Revenue			
	Capital			
	6235 - -LOANS FOR SOCIAL SECURITY AND WELFARE-			
	Total Capital	...	...	...
34	*Revenue*			
	2225 - WELFARE OF S.CS.,S.TS. AND OTHER B.CS.	1,47,85,000	...	1,47,85,000
	2235 - SOCIAL SECURITY AND WELFARE-			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	2236 - NUTRITION-			
	Total Revenue	***1,47,85,000***	...	***1,47,85,000***
	Capital			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	4235 - CAPITAL OUTLAY ON SOCIAL SECURITY AND WELFARE			
	6225 - LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.			
	Total Capital	...	...	...
35	*Revenue*			
	2235 - SOCIAL SECURITY AND WELFARE-			
	Total Revenue			
36	*Revenue*			
	2075 - MISCELLANEOUS GENERAL SERVICES			
	2235 - SOCIAL SECURITY AND WELFARE-	46,48,000	...	46,48,000
	Total Revenue	***46,48,000***	...	***46,48,000***
37	*Revenue*			
	2250 - OTHER SOCIAL SERVICES			
	Total Revenue			
38	*Revenue*			
	3451 - SECRETARIAT- ECONOMIC SERVICES-	1,96,05,142	...	1,96,05,142
	Total Revenue	***1,96,05,142***	...	***1,96,05,142***
39	*Revenue*			
	2425 - CO-OPERATION			
	Total Revenue			
	Capital			
	4425 - CAPITAL OUTLAY ON CO-OPERATION			
	4435 - CAPITAL OUTLAY ON OTHER AGRICULTURE PROGRAMMES	75,00,000	...	75,00,000
	6425 - LOANS FOR COOPERATION-			
	Total Capital	***75,00,000***	...	***75,00,000***
40	*Revenue*			
	2552 - NORTH EASTERN AREAS	2,60,90,000	...	2,60,90,000
	3451 - SECRETARIAT- ECONOMIC SERVICES-			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	Total Revenue	***2,60,90,000***	...	***2,60,90,000***
	Capital **4552 - CAPITAL OUTLAY ON NORTH EASTERN AREAS**			
	Total Capital	...	...	...
41	*Revenue* **3454 - CENSUS,SURVEY AND STATISTICS**	11,42,000	...	11,42,000
	Total Revenue	***11,42,000***	...	***11,42,000***
42	*Revenue* **2216 - HOUSING-** **3475 - OTHER GENERAL ECONOMIC SERVICES**			
	Total Revenue			
43	*Revenue* **2216 - HOUSING-** **2401 - CROP HUSBANDRY** **2408 - FOOD STORAGE AND WAREHOUSING** **2415 - AGRICULTURAL RESEARCH AND EDUCATION** **2435 - OTHER AGRICULTURAL PROGRAMMES** **2701 - -MEDIUM IRRIGATION.** **2702 - MINOR IRRIGATION** **2711 - FLOOD CONTROL AND DRAINAGE**	5,25,00,000	...	5,25,00,000
	Total Revenue	***5,25,00,000***	...	***5,25,00,000***
	Capital **4216 - CAPITAL OUTLAY ON HOUSING-** **4401 - CAPITAL OUTLAY ON CROP HUSBANDRY** **4416 - INVESTMENTS IN AGRICULTURAL FINANCIAL INST.** **4701 - CAPITAL OUTLAY ON MEDIUM IRRIGATION.** **4702 - CAPITAL OUTLAY ON MINOR IRRIGATION** **4711 - CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS** **6401 - LOANS FOR CROP HUSBANDRY**			
	Total Capital	...	...	...
44	*Revenue*			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	2701 - -MEDIUM IRRIGATION.			
	2711 - FLOOD CONTROL AND DRAINAGE			
	Total Revenue			
	Capital			
	4701 - CAPITAL OUTLAY ON MEDIUM IRRIGATION.			
	4711 - CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS			
	Total Capital	...	...	...
45	*Revenue*			
	2216 - HOUSING-	2,79,00,000	...	2,79,00,000
	2402 - SOIL AND WATER CONSERVATION	29,84,65,000	...	29,84,65,000
	2415 - AGRICULTURAL RESEARCH AND EDUCATION	6,49,000	...	6,49,000
	Total Revenue	***32,70,14,000***	...	***32,70,14,000***
46	*Revenue*			
	2501 - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	25,12,27,628	...	25,12,27,628
	Total Revenue	***25,12,27,628***	...	***25,12,27,628***
47	*Revenue*			
	2216 - HOUSING-			
	2235 - SOCIAL SECURITY AND WELFARE-			
	2403 - ANIMAL HUSBANDRY-			
	2415 - AGRICULTURAL RESEARCH AND EDUCATION			
	Total Revenue			
	Capital			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	4403 - CAPITAL OUTLAY ON ANIMAL HUSBANDRY			
	6225 - LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.			
	6403 - LOANS FOR ANIMAL HUSBANDARY			
	Total Capital	...	...	...
48	*Revenue*			
	2216 - HOUSING-			
	2404 - DAIRY DEVELOPMENT			
	2415 - AGRICULTURAL RESEARCH AND EDUCATION			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	Total Revenue			
49	*Revenue*			
	2216 - HOUSING-			
	2405 - FISHERIES	50,30,00,000	...	50,30,00,000
	2415 - AGRICULTURAL RESEARCH AND EDUCATION			
	Total Revenue	***50,30,00,000***	...	***50,30,00,000***
	Capital			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	4405 - CAPITAL OUTLAY ON FISHERIES			
	Total Capital	...	...	...
50	*Revenue*			
	2406 - FORESTRY AND WILDLIFE			
	2415 - AGRICULTURAL RESEARCH AND EDUCATION			
	Total Revenue			
	Capital			
	4406 - CAPITAL OUTLAY ON FORESTRY AND WILD LIFE			
	Total Capital	...	...	...
51	*Revenue*			
	2216 - HOUSING-			
	2236 - NUTRITION-			
	2401 - CROP HUSBANDRY			
	2501 - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-			
	2505 - RURAL EMPLOYMENT.			
	2515 - OTHER RURAL DEVELOPMENT PROGRAMMES	9,73,17,500	...	9,73,17,500
	Total Revenue	***9,73,17,500***	...	***9,73,17,500***
	Capital			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	4515 - CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -			
	6515 - LOANS FOR OTHER RURAL DEVELOPMENT PROGRAMME			
	Total Capital	...	...	...
52	*Revenue*			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	2852 - INDUSTRIES	1,53,03,394	...	1,53,03,394
	Total Revenue	*1,53,03,394*	...	*1,53,03,394*
	Capital			
	4854 - CAPITAL OUTLAY ON CEMENT			
	4885 - CAPITAL OUTLAY ON INDUSTRIES AND MINERALS.			
	6885 - Other Loans to Industries and Minerals			
	Total Capital	...	...	...
53	*Revenue*			
	2216 - HOUSING-			
	2851 - VILLAGE AND SMALL INDUSTRIES-	11,00,02,548	...	11,00,02,548
	Total Revenue	*11,00,02,548*	...	*11,00,02,548*
	Capital			
	4851 - Capital Outlay on Village and Small Industries.			
	6851 - LOANS FOR VILLAGE AND SMALL INDUSTRIES			
	Total Capital	...	...	...
54	*Revenue*			
	2216 - HOUSING-			
	2851 - VILLAGE AND SMALL INDUSTRIES-	13,08,84,811	...	13,08,84,811
	Total Revenue	*13,08,84,811*	...	*13,08,84,811*
	Capital			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	4851 - Capital Outlay on Village and Small Industries.			
	6851 - LOANS FOR VILLAGE AND SMALL INDUSTRIES			
	Total Capital	...	...	...
55	*Revenue*			
	2853 - NON FERROUS MINING AND METALLURGICAL INDUSTRIES			
	Total Revenue			
	Capital			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	4853 - CAPITAL OUTLAY ON NON-FERROUS MINING AND METALLURGICAL			
	Total Capital	...	...	...
56	*Revenue*			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	3054 - ROADS AND BRIDGES			
	Total Revenue			
	Capital			
	5054 - CAPITAL OUTLAY ON ROADS AND BRIDGES	8,00,00,000	...	8,00,00,000
	Total Capital	***8,00,00,000***	...	***8,00,00,000***
57	*Revenue*			
	3452 - TOURISM	8,00,00,000	...	8,00,00,000
	Total Revenue	***8,00,00,000***	...	***8,00,00,000***
	Capital			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	5275 - CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			
	5452 - CAPITAL OUTLAY ON TOURISM			
	7452 - Loans for Tourism.			
	Total Capital	...	...	...
58	*Revenue*			
	3606 - AID MATERIALS AND EQUIPMENTS-			
	Total Revenue			
59	*Capital*			
	5465 - INVESTMENT IN GENERAL FINANCIAL AND TRADING INSTITUTIONS			
	Total Capital	...	...	...
	Capital			
	6003 - INTERNAL DEBT OF THE STATE GOVERNMENT			
	Total Capital	...	...	...
	Capital			
	6004 - LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT			
	Total Capital	...	...	...
60	*Capital*			
	7610 - LOANS TO GOVERMENT SERVANTS ETC..			
	Total Capital	...	...	...
61	*Capital*			

(1)	(2)	(3)		
		Sums not exceeding		
Grant . No.	Services & Purposes (Major Heads)	Voted by the Assembly ₹	Charged on the Consolidated fund ₹	Total ₹
	7615 - MISCELLANEOUS LOANS			
	Total Capital	...	...	...
62	*Capital*			
	7810 - INTER-STATE SETTLEMENT			
	Total Capital	...	...	...
63	*Capital*			
	7999 - APPROPRIATION TO THE CONTINGENCY FUND			
	Total Capital	...	...	...
TOTAL		559,00,84,591	1,71,47,410	560,72,32,001

L. M. SANGMA,
Secretary to the Govt. of Meghalaya,
Law Department.

The 21st December, 2012.

No.LL(B)74/2012/11.—The MeghalayaForest Regulation (Amendment) Act, 2012 (Act No. 16 of 2012) is hereby published for general information.

MEGHALAYA ACT NO. 16 OF 2012.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 19th December, 2012.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 21st December, 2012.

THE MEGHALAYA FOREST REGULATION (AMENDMENT) ACT, 2012.

AN

ACT

to amend the Meghalaya Forest Regulation Act, (Assam Regulation 7 of 1891 as adapted and amended by Meghalaya).

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-third Year of the Republic of India as follows : -

Short title and commencement.

1. (1) This Act may be called the Meghalaya Forest Regulation (Amendment) Act, 2012.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Insertion of additional clause (10) to Section 3 of the Meghalaya Forest Regulation Act.

2. In section 3 of the Meghalaya Forest Regulation (Assam Regulation 7 of 1891 as adapted and amended by Meghalaya), after clause (9), the following new clause (10) shall be inserted, namely,-

(10) An area would be "forest" if it is a compact or continuous tract of minimum 4 hectares land, irrespective of ownership, and where -

(a) more than 250 naturally growing trees per hectare of 15 cm and higher diameter at breast height (DBH) over bark are present; or

(b) more than 100 naturally growing bamboo clumps per hectare are present in case of the tracts containing predominantly sympodial bamboo:

Provided that in case of tract containing mixed crop of non-bamboo vegetation and bamboo, the qualifying number of trees including bamboo clumps would be proportionately modified from the above specified numbers for determining the land as "forest."

Provided further that a tract of land used for traditional way of agriculture by the tribal population or for bonafide community livelihood needs shall not be "Forest" irrespective of the density of vegetation growing on it :

Provided further that any area recorded as "Forest" in any of the Government records including the records of the Autonomous District Councils of the State shall *ipso facto* be "Forest" irrespective of the size and number of trees including bamboo clumps:

Provided further also that "Forest" shall also include all the areas irrespective of size, ownership and type of vegetation growing on such areas which have been identified by a competent authority and notified as protected areas or critical wildlife habitat or corridors for wildlife or habitat of endangered species or eco-sensitive/eco-fragile areas or critical catchment areas of rivers and other water sources or biodiversity heritage sites or sacred groves in the State.

Explanation :

If 60% of the tract is covered with trees and 40% with bamboos, then the qualifying numbers shall be more than 150 trees of 15 cm and higher DBH over bark and more than 40 bamboo clumps per hectare for identifying such areas as "forest".

L. M. SANGMA,
Secretary to the Govt. of Meghalaya,
Law Department.

The 21st December, 2012.

No.LL(B)62/90/284.—The Court Fees (Meghalaya Amendment) Act, 2012 (Act No. 17 of 2012) is hereby published for general information.

MEGHALAYA ACT NO. 17 OF 2012.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 19th December, 2012.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 21st December, 2012.

THE COURT FEES (MEGHALAYA AMENDMENT) ACT, 2012

AN

ACT

further amend the Court Fees Act, 1870 in its application to the State of Meghalaya.

Be it enacted by legislature of the State of Meghalaya in the Sixty-third Year of the Republic of India as follows :-

Short title and Commencement.	1.	(1) This Act may be called the Court Fees (Meghalaya Amendment) Act, 2012.
		(2) It shall come into force at once.
Amendment of Scheduled I to Act VII of 1870.	2.	In Schedule I to the Court Fees Act, 1870, after Article 9, the following Articles 10,11,12 shall be substituted, namely, -

“10. under Guardians and Wards Act, 1890 (8 of 1890).	When the amount of value of the property in respect of which the grant of probate or letters is made exceeds one thousand rupees, but does not exceed ten thousand rupees.	Two per centum on such amount or value.
	When such amount or value exceeds ten thousand rupees, but does not exceed fifty thousand rupees.-	Two and one-half per centum on such amount or value.
“11. Probate of a will or letters of administration with or without will annexed.	When such amount or value exceeds fifty thousand rupees:	Three per centum on such amount or value.
	Provided that when, after the grant of a certificate under the Succession Certificate Act, 1887 (7 of 1889), or under the Regulation of the Bombay Code No. VIII of 1827 in respect of any property included in an estate, a grant of probate or letters of administration is made in respect of the same estate, the fee payable in respect of the later grant shall be reduced by the amount of the fee paid in respect of the former grant.	
12. Certificate under the Succession Certificate Act, 1889 (7 of 1889).	Succession Certificate when such amount or value does not exceed rupees one lakh..........	Two per centum
	Succession Certificate when such amount or value does not exceeds rupees one lakh..........	Three per centum
	In any other case................	Two per centum on the amount or value of any debt or security specified in the certificate under Section 8 of the Act and three per centum on the amount of value of any debt or security to which the certificate is extended under Section 10 of the Act. NOTES.-(1) The amount of debt is its amount, including interest, on the day on which the inclusion of the debt in the certificate is applied for, so far as such amount can be ascertained. (2) Whether or not any power with respect to a security specified in a certificate has been conferred under the Act, and where such a

power has been so conferred, whether the power is for the receiving of interest or dividends on, or for the negotiation or transfer of, the security or for both purposes, the value of the security is its market-value on the day on which the inclusion of the security in the certificate is applied for, so far as such value can be ascertained.

Amendment of Scheduled II to Act VII of 1870,

3. In Scheduled II of the Court Fee Act, 1870 (Act VII of 1870) in Article I for the existing SI. 1 to 21 Column (1) *(2)* and (3) the following shall be substituted, namely, -

Number	Fixed fees	Proper fees.
1. Application of petition.	(a) When presented to any officer of the Customs of Excise Department or to any Magistrate by any person having dealings with the Government, and when the subject matter of such application relates exclusively to those dealings; When presented to any Municipal Board or other local authority constituted under any act for the time being in force for the conservancy or improvement of any place, if the application, or petition relates solely to such conservancy or improvement of any place, if the application or petition relates solely to such conservancy or improvement; or When presented to any Civil Court other than a principal Civil Court or original jurisdiction or to any Court of Small Caused constituted under Act No. XI of 1865 or under Act No. XVI of 1868 Section 20 or to collector or other officer or revenue in relation to any suit or case in which the amount or value of the subject matter is less than fifty rupees; or When presented to any Civil Criminal or Revenue Court or to any Board or Executive Officer for the purpose of obtaining a copy of translation or any judgement, decree or order passed by such Court, Board or office or of any other Document on record in such Court or Office.	
	(b) When presented to a Regional Transport Authority or State Transport Authority containing a prayer for permits for Contract Carriage, Stage Carriage, Private Carriage, or Public Carrier or for any other purpose.	Twenty five rupees.
	(c) When containing a complain or charge of any offence other than any offence for which police officers may under the Criminal Procedure Code, arrest without warrant and presented	In the case of complain or charge of an offence presented to a Criminal

to any Criminal Court; or When presented to a Civil, Criminal or revenue Court, or to a Collector, or any revenue Officer having jurisdiction equal or subordinate to a Collector, or to any Magistrate in his executive capacity, and not otherwise provided for by this Act or to deposit in Court revenue or rent or for determination by a Court of the amount of compensation to be paid by a land-lord to his tenant; or When presented to a collector or other officer making a settlement of land revenue, or to a Board of Revenue, or a Commissioner of Revenue, relating to matters connected with the assessment of land or the ascertainment of rights thereto to interest therein, if presented previous to the final confirmation of such settlements; or	Court or in the case of an application or petition presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject matter of application or petition relates exclusively to such engagement five rupees and in other cases, four rupees.
When presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject matter of the application or petition relates exclusively to such engagement.	Eight rupees.
When presented to any officer of land revenue by any person the Kabulyat application for settlement of the land under direct engagement with Government.	Ten rupees.
(d) When presented to a Chief Commissioner or other Chief Controlling Revenue or Executive Authority, or to a Commissioner of Revenue or Circuit or to any Chief Officer charged with the Executive administration of a Division and not otherwise provided for by this Act.	Twelve rupees.
(e) When presented to a High Court.	
(i) Under article 226 of the Constitution.	Ninety five rupees.
(ii) In all other matters.	Twenty five rupees.
(f) When presented to any officer containing prayer for settlement of fishery, Ferry, Forest produce, forest mahals, elephants mahals or for permit or licence to deal in controlled commodities, for an offer giving terms for acceptance by Government or by a Government authority for any construction or supply work -	
“(i) Where the application or petition is of tender value -	
(a) not exceeding Rs. 5,000,00	Thirty five rupees.
(b) exceeding Rs. 5,000,00 but not exceeding Rs.50,000.00	Fifty rupees.
(c) exceeding Rs. 50,000.00 but not exceeding Rs. 1,00,000.00	One hundred rupees.
(d) exceeding Rs. 1,00,000.00 but not exceeding Rs.5,00,000.00	Two hundred rupees.
(e) exceeding Rs.5,00,000.00 but not exceeding Rs. 15,00,000.00	Three hundred rupees.

	(f) exceeding Rs. 15,00,000.00 but not exceeding Rs. 25,00,000.00	Four hundred rupees.
	(g) exceeding Rs. 25,00,000.00 but not exceeding Rs. 100,00,000.00	One thousand rupees.
	(h) exceeding Rs.100,00,000.00	Two thousand rupees.
	(ii) in any other cases.	Twenty five rupees.
	(g) When presented to an appropriate Revenue Authority for demarcation of land.	
	(i) When the area of such land does not exceed one hectare;	
	(ii) For each subsequent area of one hectare or part thereof.	
lA-Application to any Civil Court that records may be called for from another Court.	When the Court grants the application and is of opinion that the transmission of such records involves the use of the pose.	Five rupees in addition to any fee levied on the application under clause (a), clause (c) or clause (e) of Article 1 of this Schedule.
2. Application for leave to sue as a pauper.		Ten rupees.
3. Application for leave to appeal as pauper.	(a) When presented to District Court.	Twelve rupees.
	(b) When presented to Commissioner or a High Court.	Fifteen rupees.
5. Plaint or memorandum of appeal in a suit to establish or disprove a right of occupancy.		
6. Bail-Bond or other instrument of obligation when in pursuance of an order made by a Court or Magistrate under any section of the Code of Criminal Procedure, 1973 (Act 2 of 1974) or the Court of Civil Procedure, 1908 (Act V of 1908) and not otherwise provided for by this Act.		Fifteen rupees.

7. Undertaking under section 49 of the Indian Divorce Act 1869 (Act V of 1869).		
8.		
9.		
10. Mukhtarama or Vakalatnama.	When presented for the conduct of any one case -	Seven rupees.
	(a) to any Civil or Criminal Court other than a High Court or to any Revenue Court, or to any Collector or Magistrate, or other Executive Officer except such as are mentioned in clauses (b) and (c) of this Number;	
	(b) to a Commissioner of Revenue, Circuit or Custom or to any officer charged with the Executive Administration of a Division, not being the Chief Revenue or Executive Authority.	Ten rupees.
	(c) to a High Court, Chief Commissioner, Chief Board or Revenue or other Chief Controlling Revenue, or Executive Authority, or an Appellate Authority Prescribed under the Motor Vehicles Act, 1988 or to an Appellate Authority prescribed under the Assam Sales Tax Act, 1947, (Act XVII of 1947).	Fifteen rupees.
11. Memorandum of appeal when the appeal is not from a decree or an order having the force of a decree, and is presented.	(a) To any Civil Court other than a High Court, or to any Revenue Court or Executive office other than the High Court or Chief Controlling Revenue or Executive Authority except an authority specified in clause (b).	Ten rupees.
	(b) to an Excise Appellate Authority under Rule 340 of the Assam Excise Rules;	Forty rupees.
	(c) to a High Court or Chief Commissioner or other Chief Controlling Executive or Revenue Authority except an authority prescribed in clause (b);	Thirty rupees.
	(d) to an Excise Appellate Authority under Rule 341 of the Assam Excise Rule;	Ninety rupees.
	(e) to a High Court in miscellaneous revenue matters except	
	(f) below or to an Appellate Authority prescribed under the Motor Vehicles Act, 1939; and	
	(f) to a High Court in appeal and revision matters arising out of settlement of fishery -	
	(i) When the bid money is below ten thousand rupees;	Thirty rupees.

	(ii) When the bid money is above ten thousand rupees but below twenty thousand rupees.	Forty rupees.
	(iii) When the bid money is above twenty thousand rupees.	Fifty five rupees.
12. Caveat		Twenty five rupees.
13. Application under Act No. 10 of 1859, Section 26 of Bengal Act No.6 of 18962, Section 9, of Bengal Act No. 8 of 1869 Section 37.		Fifty rupees.
14. Petition in a suit under the Native Converts Marriage Dissolution Act, 1866.		Fifteen rupees.
17. Plaint or Memorandum of appeal in each of the following :-	(I) to alter or set aside a summary decision or order of any of the Civil Court not established by Letters Patent or of any Revenue Court;	Thirty five rupees.
	(ii) to alter or cancel any entry in a register of the names of proprietor of revenue paying estates;	Thirty five rupees.
	(iii) to obtain a declaration decree where no consequential relief is prayed.	Forty two rupees.
	(iv) to set aside an awards;	Thirty five rupees.
	(v) to set aside a adoption;	Forty five rupees.
	(vi) every other suit where it is not possible to estimate at a money-value the subject matter in dispute, and which is not otherwise provided or by this Act.	Thirty five rupees.
	When presented to a Munsiff Court.	
18. Application under section 14 or section 20 of Indian Arbitration Act, 1940 (Act X of 1940) for a direction, for filling and award or for an order for filing an agreement.	When presented to Munsiff Court.	Thirty five rupees.
	When presented to any other Court.	Ninety rupees.
19. Agreement in writing stating a question for the opinion of the Court under the Code of Civil Procedure 1908 (Act V of 1908).		Thirty five rupees.

20. Every petition under Indian Divorce Act, 1869, (Act IV of 1869) except petitions under section 44 of the same Act, and every memorandum of appeal under section 55 of the same Act.	Forty five rupees.
21. Plaint or memorandum of appeal under the Parsi Mariage and Divorce Act, 1865 (Act XI of 1865).	Forty five rupees.

L. M. SANGMA,
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Law Department.

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